

The House reassembled after lunch at thirtysix minutes past two of the clock, THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) in the Chair.

SHORT DURATION DISCUSSION

SITUATION ARISING OUT OF THE GOVERNMENT'S DECISION TO IMPLEMENT THE RECOMMENDATIONS OF THE MANDAL COMMISSION—Contd.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Before we start the debate I want to say

पांच मिनट की देरी हुई इसलिये कि कोई मंत्री महोदय यहां उपस्थित नहीं थे। मैं अनुरोध करना चाहूंगा सरकार से और विशेषकर मंत्री महोदयों से कि सदन की गरिमा को देखते हुये ठीक समय पर वक्त आकर स्थान लिया करें।

श्री अटल बिहारी वाजपेयी : आप अनुरोध न करें, इनको फटकार लगाइये।

एक सम्मानित सदस्य : इनका अनुरोध ही व्यवस्था ही गया।

SHRI V. GOPALSAMY : Mr. Vice-Chairman, I am thankful to you for giving me this opportunity to participate to this important discussion. I am proud to participate in this debate as I belong to a State which has been spearheading the cause of Backward Classes for many decades; I am proud as I belong to a movement which has been pioneering the cause of Backward Classes since 1912, a movement which has recently celebrated its Diamond Jubilee. Of course, the greatest champion of social justice, Thanthai Periyar, was a staunch lieutenant of the Congress Party. But when he moved a resolution in the conference at Kancheepuram for communal representation and it was opposed and defeated, he had to leave the Congress Party. Today in the morning I was listening

with rapt attention to the speeches made by my esteemed colleague, Mr. Atal Bihari Va payee, and others. The question of economic criteria was put forth and is being echoed today in some quarters. Here it will be pertinent on my part to quote the evidence given by important persons, eminent persons, before the Mandal Commission itself. I am quoting from page 45 of the Mandal Commission Report. Here is an eminent person who gives his opinion as evident before the Mandal Commission. I quote: "The acceptance of economic criteria would give a setback to other backward classes."

"The lists of OBC already drawn up by several State Governments have been, in most cases, already tested. He was also of the view that in addition to reservation at the time of initial recruitment, there should be three to four per cent reservation for promotion posts also."

Who is this eminent person who is saying this?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GO-SWAMI): He is sitting just in front of you.

SHRI V. GOPALSAMY: He is the champion of the backward classes, the then Law Minister of this country and the Leader of the Opposition today, Mr. Shiv Shanker. It is this statement, Sir. It has come from the very core of his heart. I would applaud and appreciate him because what he had stated that day in his evidence before the Mandal Commission has come from the bottom of his heart. With regard to economic criteria, some people who are confused themselves have purposely tried to confuse others also. I would like to

know one thing from the Opposition benches. What is the official view of the Congress(I) Party on this? Are they for economic criteria or not? They should spell it out very clearly because Mr. Rajiv Gandhi, the President of the Congress(I), has stated that he is for economic criteria. So, they say, "economic criteria". I would like to pose one question to them. Would the Congress(I) leaders come forward and state publicly in the State of Tamil Nadu that economic criteria should be imposed? Have they got the audacity and guts to say that? No. They would not say, they would not dare. But Mr. Rajiv Gandhi is stating that economic criteria should be introduced. When you give concessions to the backward classes, when you give job opportunities to them, you oppose and say that economic criteria should be implemented. But the then Law Minister, Mr. Shiv Shanker, himself had stated before the Mandal Commission itself in his evidence something which is against the economic criteria which has come from the core of his heart. They say that economic criteria should be taken into account. I would like to know whether they are prepared to say that it should should be taken into account as far as the Scheduled Castes and Scheduled Tribes are concerned. They say, "No". If they say "No" if the Congress(I) Members say that economic criteria should not be taken into account in the case of the Scheduled Castes and Scheduled Tribes, then why do they say that for the backward classes? I would like to ask the Members belonging to the Congress(I), who have got sympathy for the backward classes who have been oppressed for thousands of years: If you say that economic criteria should not be applied to the Scheduled Castes and Scheduled Tribes, then why do you say that it should be taken into account in the case of the backward classes? Sir, I would like to know whether the Congress(I) Party is prepared to make a statement

in the State of Tamil Nadu or in the State of Maharashtra or in the State of Andhra Pradesh that the Mandal Commission Report should not be implemented. I would like to know whether the Congress(I) Party has ceased to be a national party and become a regional party. Is it a national party or a State party? Why are you adopting double standards? You speak in one voice in Tamil Nadu and in a different voice in Delhi. That is why, I think, an honourable Member of the other House is going on a fast unto death. For what? That is what they should spell out. They should spell out their policy very clearly. Would they say that the Mandal Commission Report should not be implemented? I can accuse the Congress(I) Party that they were not prepared to implement the Mandal Commission Report, that they were not prepared to give justice, a new deal, to the backward classes and that is why for eight long years the Mandal Commission Report was gathering dust. Here the Parliament witnessed a historic occasion on the 7th August 1990, when the hon. Prime Minister of India announced that the Mandal Commission Report will be implemented. It is a red letter day. But today a member of the Congress Party, a former Minister, says: he has to reverse the decision, reconsider the decision, announced on the 7th August.

Sir, the chief of the Karnataka Congress Party says that he is against the implementation of the Mandal Commission Report. What about Maharashtra, because Mr. S.B. Chavan was telling that the agitation is taking place only in the non-Congress(I) ruled but not in the Congress-ruled States. What is the reason?

[Shri V. Gopalsamy]

Sir, the backward class movement has got its impact in the southern States—in Andhra Pradesh, Kerala, Karnataka and Tamil Nadu, and also in Maharashtra. So there cannot be an agitation against the Mandal Commission. They do not, therefore, open their mouths there. But in the Hindi belt they come and support the agitation. Sir, when the previous Government of Tamil Nadu introduced the economic criteria, nine thousand income ceiling, the Congress Party, along with the DMK, opposed the announcement of the then Government. Now, here they come, their leader comes and advocates in the other House of Parliament: they are for economic criteria. It is nothing but hypocrisy. It is nothing but double standard. Sir, if the economic criteria have to be taken into consideration—Mr. Mandal himself was very careful—I would say that the Members who have not thoroughly read the Mandal Commission Report, are confusing others. The Mandal Commission Report is very clear. Mr. Mandal has taken into consideration, when he was enlisting the backward class list, this factor also along with social and educational backwardness. I quote from page 52, para 11.23:

“As a result of the above exercise, the Commission evolved eleven ‘Indicators’ or ‘criteria’ for determining social and educational backwardness. These 11 ‘Indicators’ were grouped under three broad heads, i.e. Social, Educational and Economic...”

Under the heading ‘Economic’—I quote again:

“Castes/Classes where the average value of family assets is at least 25 per cent below the State average.

Castes/Classes where the number of families living in Kuccha houses

is at least 25 per cent above the State average.

Castes/Classes where the source of drinking water is beyond half a kilometer for more than 50 per cent of the households.

Castes/Classes where the number of households having taken consumption loan is at least 25 per cent above the State average.”

(Time bell rings)

Just now I have started my speech. And you are ringing the bell.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No, no, You continue. Only I was seeing your time here. Therefore, I was only giving you a warning.

AN HON. MEMBER: It is, only a friendly warning. (Interruptions).

SHRI V. GOPALSAMY: So this factor be also taken into consideration.

Sir, some people advocate merit theories. What is merit? Here in this country there are three great Epics: Ramayana, Mahabharata and Bhagwat Gita. Who was Valmiki, the author of Ramayana? Who was he? He was a hunter. He belonged to a backward class. Who was the author of Mahabharata? Vyas. Who was he? A fisherman. He belonged to a backward class. Who was the author of Bhagwat Gita? Krishna, a Yadav—another backward class. What is your theory of merit? What do the backward classes lack? They lack the opportunity. All these years they were denied the opportunity. And for the first time the National Front Government opened the doors of opportunity. Now, you raise a hue

and cry about merit. Sir, there was another type of reservation all these years. People belonging to the backward classes could not enter certain areas. That is why Ekalavya had to lose his thumb and Sambuka had to lose his neck. It is because they had encroached upon the areas of reservation where the backward class people were denied permission. Therefore, Ekalavya and Sambuka had to lose their thumb and neck respectively. Today the times are different. Nobody can cut the thumb of Ekalavya. But there are people who are instigating the agitation.

Sir, they say that this caste factor should not be taken into consideration and only merit factor should be taken into consideration. They put forward this concept against the backward class people. But I would like to ask one question. If a man coming from the Scheduled Castes, Scheduled Tribes or Backward Classes becomes a master in religious concepts and agamas, would these people permit him to go into the *garbha graha* and become an *archaka*? Then they will say that since he is from the Scheduled Castes or from the Backward Classes, he cannot enter that place. They will not talk of merit. They will say that because he comes from a particular caste, he cannot perform such *poojas*. It is nothing but hypocrisy. If you talk of merit, would you permit these people to enter the *garbha graha* and perform the *poojas*?

They say that the implementation of the Mandal Commission report will not solve the unemployment problem. We are not of the view that the implementation of the Mandal Commission report will solve the unemployment problem.

SHRI M. PALANIYANDI (Tamil Nadu): You put these questions to the Janata Dal.

SHRI V. GOPALSAMY: You are from Tamil Nadu. You are for the backward classes. I know that. You are a good man. You are for the backward classes. You are from the Tamil Nadu Congress. You cannot speak against the Backward Classes. Even Mr. Rajiv Gandhi cannot speak there.

SHRI M. PALANIYANDI: I want to clarify one thing. You asked whether we would come and tell the people about our All-India Congress Committee Resolution. Definitely we will go and tell the people.

SHRI V. GOPALSAMY: Would your Vasant Sathe go to the Marina Beach and say that we have to withdraw the Mandal Commission report or otherwise I will observe a fast unto death? (*Interruptions*) It is nothing but hypocrisy. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You please continue your speech.

SHRI V. GOPALSAMY: You are from the Backward Classes. I know that you are a good man. I am not speaking against you.

(*Interruptions*)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat. I am not allowing anybody to interrupt. (*Interruptions*) Mr. Gopalsamy, please don't get agitated. Continue your speech.

SHRI S. JAIPAL REDDY: They are supporting the Mandal Commission but Rajiv Gandhi is opposing it.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Let him complete his speech.

SHRI V. GOPALSAMY: Sir, they are not beggars to get some doles. They should have a proper representation in the power structure. That is the point. They should have a say in all branches of power structure and in all classes of the bureaucracy. But that has been denied to them all these years. This is our demand.

Sir, if we consider just one of the recommendations of the Mandal Commission, we would clearly understand how unfair the opportunities have been for the Backward Classes, the Scheduled Castes and the Scheduled Tribes in the Central Government employment. The number of Class I officers in the Finance Department of the Central Government is 1008. If 22.5 per cent had been reserved for the Scheduled Castes and Scheduled Tribes, then the number of employees should have been 227. But only 66 have been appointed. If 27 per cent had been reserved for Backward Classes, then 272 should have been appointed. But now only one has been appointed out of 1,008 in this one department itself. The Upper classes have already secured 941 jobs. That is why, Sir, the Class I officers had the guts and the audacity to challenge the Constitution itself. They say, the very reservation system itself should be abolished, the reservation for the Scheduled Castes and the Scheduled Tribes should also be abolished. What amount of audacity have they got to challenge the Constitution, to challenge the Parliament? Today, Mr. Vajpayee was making a very good speech. He was praising Ambedkar also. Sir, we are celebrating the Centenary of Ambedkar. But the Class I officers have got the guts to say that the entire reservation system should be abolished. I urge upon the Government to take immediate action against these people. When the

Members of Parliament passed the laws, the Constituent Assembly framed the Constitution, these officers have got the guts to challenge the Constitution itself. I would say that these people should be put behind bars. The Government should take disciplinary action against these people.

Sir, they say that the Supreme Court has to give the verdict. I do not want to say anything about the verdict to be given by the Supreme Court. But as on date, in many States, the reservation facility is enjoyed by the people, by the Backward Classes by more than 50 per cent. In our State, it is 69 per cent. So, when the people are enjoying the benefit already in so many States, how could a Supreme forum go against it when the facility is already enjoyed by the Backward Classes? Sir, hypothetically, I say that if it is struck down by the Supreme Court, what will happen? What happened in the year 1951 when the Communal representation was given by the Madras State Government? It was challenged in the court. It was struck down. Then Thanthai Periyar and Arignar Anna stood shoulder to shoulder. Tamil Nadu was in upheaval. There was agitation. That brought the First Amendment to the Constitution. This is fact stated by Pandit Jawaharlal Nehru. I quote: "You know what was the immediate cause for bringing the First Amendment to the Constitution. You all know that there are certain happenings in Madras State which led us to make this Amendment." What does it mean? Because there was agitation, Pandit Nehru said that the First Amendment was introduced. Suppose, if the Supreme Court says... (Interruptions)

SHRI S. K. T. RAMACHANDRAN: Why don't you take the name of Kamaraj? He was...

(Interruptions)

SHRI V. GOPALSAMY: I have got respect for Mr. Kamaraj. At that time, Kumaraswamy Raja was the Chief Minister.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat.

SHRI V. GOPALSWAMY: I have got great respect for Mr. Kamaraj. But, at that time, Mr. Kumaraswamy Raja was the Chief Minister of Madras State and not Mr. Kamaraj. But, Mr. Kamaraj always had the sympathy for the Backward Classes. He supported the Backward Classes movement.

SHRI S. K. T. RAMACHANDRAN: At the instance of Kamaraj alone, there was the amendment.

(Interruptions)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I request you not to interrupt. Please take your seat.

SHRI V. GOPALSAMY: You are at liberty to have your own opinion.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, now you have to conclude your speech.

SHRI V. GOPALSAMY: It is a very important thing, Sir.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): But you have taken more than your allotted time.

SHRI V. GOPALSAMY: Sir, I am not speaking any irrelevant thing on this. Some of the pspeakers are raising irrelevant issues. I am speaking on the Mandal Commission. Therefore, Sir, if the Supreme Court says 'no', what happen? What happened—in 1951? There was agitation. Now, you say that some

people committed self-immolation, there is agitation in the North, there is agitation in Delhi, and it should be withdrawn.

The demand is that the 3.00 P.M. report should be withdrawn. Then, I would say that there will be agitation by the backward class people and there will be nothing wrong in it. They are keeping quiet now. They are like sleeping giants. Then, there will be agitation. You know what happened earlier. Youth committed self-immolation in the year 1965. Eight youth committed self-immolation. Bodies were aflame. thousands were killed.

I would like to give a warning. I would warn those vested interests who are abetting and instigating this agitation. There will be a counter-agitation to defend the cause of the backward classes. Then, rivers of blood would flow through the whole country. Don't think that there is no spokesman for the backward classes.

I am not here to find fault with the students. But the students have been thoroughly misguided and misled. By whom? By vested interests. *(Interruptions)* Yes.

Mr. Chavan, when he was speaking, said that there have been so many deaths in Delhi. I would like to ask him. What happened in the year 1984? Thousands of people were killed in Delhi, in the streets of Delhi. Kerosene and petrol were poured on them and they were set ablaze. Thousands were killed. But at that time, the then Prime Minister tried to justify the carnage, tried to justify the holocaust, saying 'When a big tree falls, the earth is bound to shake'. This was the sort of attitude. Who were the guilty people? Who were behind the 1984 riots? Some retired Supreme Court judges gave a report. According to that report, some top people of the Congress(I) Party were behind the riots. The very same people,

[Shri V. Gopalsamy]

who were behind the 1984 riots, who were behind the 1984 holocaust are not instigating the agitation in Delhi. This is my accusation. *(Interruptions)*

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): It is a serious allegation.

SHRI V. GOPALSAMY: It is a sincere allegation. *(Interruptions)*

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, I take strong objection to this. He is accusing the Congress(I) Party, that it is behind this. This should not go on record. Either he should withdraw it, or, it should be expunged. *(Interruptions)* What right has he got to make such an allegation. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, kindly conclude now. *(Interruptions)*

SHRI V. GOPALSAMY: Sir, we have shown to the whole country...

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You have made your point. Please conclude now. *(Interruptions)*

SHRI V. GOPALSAMY: I am saying that those people who were behind the 1984 riots are, today, instigating the student riots in Delhi. *(Interruptions)*

Sir, I pay my homage to all those students who committed self-immolation, who have laid down their lives. At the same time, a disturbing news-item appeared in the press. One student who was alleged to have committed self-immolation gave a dying declaration to the effect that he was surrounded by some agitators, petrol was

poured on him and he was set ablaze. This also appeared in the Press. Every day, thousands of rupees are being spent by the Congress(I) Party in instigating the agitation, according to reliable information. Sir, we have shown to the whole world... *(Interruptions)*

SHRI V. NARAYANASAMY: Sir, he is making a wild allegation. He is instigating a class war. *(Interruptions)*

SHRI S.K.T. RAMACHANDRAN: He should substantiate his allegation.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Gopalsamy, you have to conclude now. You have taken fifteen minutes more than your allotted time. *(Interruptions)*

SHRI S.K.T. RAMACHANDRAN: He is indulging in cheap publicity. We cannot tolerate this. *(Interruptions)*

SHRI V. NARAYANASAMY: Sir, when an hon. Member makes any allegation against any political party, it has to be substantiated by him. *(Interruptions)* What the hon. Member said should be removed from the record. He has to substantiate. *(Interruptions)*

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seat. Nothing is going on record. First you take your seat. *(Interruptions)*. Nothing is going on record. I am requesting you to please take your seat.

SHRI V. NARAYANASAMY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have heard your point of order *(Interruptions)*. The Chairman

or the Vice-Chairman will see the record. Don't worry. Mr. Gopalsamy, kindly finish your speech. (Interruptions).

I have already given my ruling. Please take your seat. (Interruptions). All right, what is your point of order?

SHRI V. NARAYANASAMY: When Mr. Gopalsamy was speaking, he said that Congress (I) Party is funding the students' agitation, supplying crores of rupees.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please hear me. I have already remarked that the Chairman or the Vice-Chairman will see the record. Do not worry at all. I have already given the instructions. That is all.

SHRI V. GOPALSAMY: I have not uttered any unparliamentary words. This is what has appeared in the newspaper 'Hindu'. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have already given my ruling. Please take your seat. Now Mr. Solanki.

SHRI V. GOPALSAMY: Kindly give me two minutes. I am concluding.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): One minute only.

SHRI V. GOPALSAMY: All right, one minute. On 16th September under the dynamic leadership of Dr. Kalaingar Karunanidhi we have shown our might of the backward class movement in the Madras city rally in which more than 3 million people participated. That is why I said, the Congress(I) would not dare to make any statement against the Mandal Commission report in the State of Tamil

Nadu. Therefore, I request this National Front Government not to succumb to any blackmail from any quarter. (Interruptions). I would like to appeal to this Government not to succumb, not to yield to any pressure, any blackmail from any quarter, come what may. I would appeal to the Prime Minister not to succumb to any blackmail or or pressure. His name will go in the history of this country as the greatest champion of backward classes. The name, V.P. Singh, will go in the history of the country.

श्री अजीत जोगी (मध्य प्रदेश) :

उपसभाध्यक्ष महोदय, आज हम सब के मन भारी हैं। हम सब व्यथित हैं, हम सब दुःखी हैं, हम सब पीड़ित हैं, क्योंकि आज हमारे राष्ट्र की तरुणाई उद्धेलित है, उत्तेजित है, दिग्भ्रमणित है। वह तरुणाई जिसे आज सृजन, की संचना चाहिए विश्वस में लगी हुई है। वह तरुणाई, तरुणाई के वे लोग, मेरी पीढ़ी के और मेरे छोटे भाइयों की पीढ़ी जिसे अने भविष्य के निर्माण की संचना चाहिए, जिसे राष्ट्र और समाज के भविष्य की बात संचना चाहिए, वह तरुणाई आप अपने आत्म-दाह करने पर विवश हो गई है। आत्म-दाह उसके निराशा की पराकाष्ठा है, उसके विद्वेष की पराकाष्ठा है। मैं इस बाद-विवाद में नहीं जाना चाहता जो मालवीय जी ने प्रारम्भ किया कि वह आत्म-दाह कायरता का प्रतीक है या साहस या बहादुरी का प्रतीक है, क्योंकि मैं यह मानता हूँ कि आत्मदाह कायरता हो या साहस हो, उसका जो मूढ़ा हमारे सामने है वह हृदय को दहलाने वाला मूढ़ा है। हम सब को यह सोचना है कि 14 वर्ष का बालक जिसका पूरा भविष्य उसके सामने है आज विवशता की इस पराकाष्ठा पर क्यों पहुँच गया है? आज वह लाचारी की इस पराकाष्ठा पर क्यों पहुँच गया है? आज उसके सामने उसको अधिकार क्यों दिख रहा है? आज अब वह अधिकार को देख रहा है तो उसके

[श्री अजीत जोगी]

सामने हम ज्योत की कोई किरण, प्रकाश का कोई पूंज क्यों नहीं रख पा रहे हैं? यह सांचन की बात है। मैं यह मानता हूँ हमारा यह सदन, हम सब लोग, हमारी यह जवाबदारी है कि उस ज्योति के पूंज को, उस प्रकाश की किरण का इस भयावह अधकार में उसके सामने रखें। मैं यह कहना चाहता हूँ कि यह जवाबदारी, सब से बड़ी जवाबदारी हमारे प्रधान मंत्री श्री विश्वनाथ प्रताप सिंह जी की है और उनकी सरकार की है कि जब आज इस राष्ट्र की तरुणाई अपने सामने अधकार देख रही है, अधकार के आगे उसको कुछ नहीं दिख रहा है तो उनकी जवाबदारी है कि वह उनकी प्रकाश दिखाए। पर मैं भारी माँ से, बड़ी व्यापक से यह कहना चाहूँगा कि यदि आज कोई एक व्यक्ति इस परिस्थिति के लिए जवाबदार है, यदि आज कोई एक व्यक्ति इस बात के लिए उत्तरदायी है कि इस देश की तरुणाई लालचारी की इस परीक्षा पर पहुँच गई है कि उसे अपने आत्म-दाह करने का भाव कदम उठाना पड़ रहा है तो मैं यह बात रेखांकित करके और पूरे जोर से कहना चाहूँगा कि इस पूरी घटना के लिए, इस पूरे परिवेश के लिए, इस पूरे परिवृक्ष के लिए यदि कोई एक व्यक्ति जवाबदार है तो वह आज हमारे राष्ट्र के प्रधान मंत्री श्री विश्वनाथ प्रताप सिंह हैं। उन्होंने मंडल कमिशन लागू किया और उन्होंने आरक्षण का बात की है। मैं उन लोगों में से हूँ जो सदैव से आरक्षण के पक्षधर रहे हैं। मैं उन लोगों में से हूँ जिन्होंने आरक्षण की हमेशा वकालत की है और करते रहेंगे। फिर भी मैं यह कहना चाहूँगा कि जब विश्वनाथ प्रताप सिंह जी ने और उनकी सरकार ने मंडल कमिशन लागू किया तो उसके पीछे जो उनकी नीयत का छोट है वह इस देश का नवयुवक, इस देश की तरुणाई, वह कम पढ़े-लिखे हो सकते हैं, अनपढ़

हो सकते हैं, पर नासमझ नहीं हैं, उनको उसके पीछे उनकी छोटी नीयत साफ दिख रही है। कोई काम सही नीयत से किया जाए, कोई काम अच्छे उद्देश्य से किया जाए तो उसके लिए इस तरह का बगावत, इस तरह का विद्रोह इस तरह का प्रदर्शन नहीं होता है। जब मैं नीयत की बात करता हूँ, जब मैं उद्देश्य की बात करता हूँ तो यह बात चुनौती के साथ कहना चाहूँगा कि विश्वनाथ प्रताप सिंह जी ने जब यह आरक्षण की सुविधा लागू की तो उनकी नीयत साफ नहीं थी और अंग्रेजी में तो कहावत है: "एक पत्थर से दो चिड़िया मारना" पर मैं यह कहना चाहूँगा कि विश्वनाथ प्रताप सिंह जी ने जब यह बात लागू की मंडल कमिशन की अनुशंसा को स्वीकार किया, तो वह जो सोच रहे थे गलत सोच रहे थे। दिग्भ्रमित होकर सोच रहे थे कि वह एक पत्थर से एक चिड़िया नहीं दो चिड़िया नहीं पाँच सोने की चिड़िया मारना चाह रहे थे। पहली चिड़िया जो उनको तत्काल दिख रही थी, उनके सामने दिख रही थी चौधरी देवी लाल जी का प्रदर्शन। उनको यह दिख रहा था। 7 अगस्त को जब उन्होंने घोषणा की कि 9 अगस्त को प्रदर्शन होना था। उनको यह दिख रहा था। रात भर उनको नींद आ रही थी, वे करवटें ले रहे थे। यह केवल चौधरी देवीलाल जी की बात नहीं है, उनके साथ चंद्रशेखर जी जाकर मिल गए हैं। उनके साथ पंजाब से प्रकाश सिंह बादल जी मिल गए हैं, उनके साथ पिछड़ों और हरिजनों के नेता कांसीराम जी मिल गए हैं... (व्यवधान) उनको यह बैचनी हो रही थी कि चौधरी देवीलाल जी का यह प्रदर्शन होगा, चंद्रशेखर जी उनके साथ जाएंगे, बादल साहब उनके साथ जाएंगे, कांसीराम जी उनके साथ जाएंगे तो फिर विस्फोट होगा। इसलिए वह कोई ऐसा काम करना चाहते थे जो इस विस्फोट का सामना कर सके और इसलिए जो पहली चिड़िया उन्हें इस पत्थर से मारने के लिए दिख रही थी, वह यही चिड़िया

चौधरी देवीलाल जी का प्रदर्शन थी। दूसरी चिड़िया उनको थोड़ी दूर दिख रही थी। 30 अक्टूबर सामने दिख रहा था। भा०ज०पा० की चुनौती दिख रही थी। सोमनाथ से अयोध्या तक की यात्रा दिख रही थी। उनको यह भय लग रहा था कि 30 अक्टूबर के बाद क्या होगा? सांप्रदायिकता की लहर जब से देश में चलेगी और जब मैं अपने ढाहिनी ओर के और न बायीं ओर की वैसाखियों का साथ दे पाऊंगा तो विश्वता में मैं किस स्थिति में रहूंगा? यह उनको दिख रहा था। इसलिए वह कुछ ऐसा करना चाहते थे, चाहे कुछ समय के लिए हो, चाहे कुछ दिन के लिए हो—देश का पूरा ध्यान इस मुद्दे से हटाकर, राम जन्मभूमि बाबरी मस्जिद के सांप्रदायिकता के मुद्दे से हटाकर वह चाहते थे कि इस देश का पूरा ध्यान किसी ऐसे मुद्दे की ओर लगाना चाहते थे जिससे इस मुद्दे की तरफ देश का ध्यान न रहे। इसलिए वह मंडल कमीशन को लेकर हमारे सामने आए थे और जब उनको इस आंदोलन की बात दिख रही थी तो उनको यह भी लग रहा था कि अगर वह मंडल कमीशन को लागू कर देंगे तो भारतीय जनता पार्टी को जो भीड़ चाहिए अधिकतर पिछड़े वर्ग के लोगों की भीड़ उनकी रथ-यात्रा में साथ जानेवाली है, उस भीड़ में उनकी संख्या कम हो जाएगी। इसलिए यह जो दूसरी चिड़िया उन्हें दिख रही थी वह सोच रहे थे कि शायद इसका भी शिकार वे कर लेंगे। इसलिए उन्होंने मंडल कमीशन की घोषणा की, यह स्पष्ट दिखायी दे रहा है। तीसरा सुनहरा पक्षी जो उनको दिख रहा था वह यह था कि जनता दल के अंदर जो विरोध उफ़ान रहा था, एक ऐसा विरोध जो उनको काबू में नहीं आ रहा था और उन्हें कहीं चंद्रशेखर जी, कहीं अरुण नेहरू जी और कहीं देवीलाल जी दिख रहे थे। जो आंतरिक विरोध जनता दल के अंदर है, उसे वह कैसे काबू में लाएँ इसके लिए उन्होंने सोचा कि अगर मैं मंडल कमीशन को लागू करता हूँ

तो हमारी पार्टी की जो बैंकबोन है, हमारी पार्टी का जो मेरुदंड है, जो सबसे बड़ा आधार है वह इन्हीं पिछड़े वर्ग के लोग का है इसलिए यदि मैं इनके लिए कुछ कर दूंगा तो ये लोग फिर देवीलाल जी के साथ नहीं जाएंगे, ये लोग फिर चंद्रशेखर जी के साथ नहीं जाएंगे, ये लोग फिर अरुण नेहरू जी के साथ नहीं जाएंगे। यह सोचकर उन्होंने यह मंडल कमीशन लागू किया। यह तीसरा स्वर्ण पक्षी उनको सामने दिख रहा था और अब जब वह सामने आया है तो कितनी परिस्थितियों में आया है यह सब को मालूम है। चौथा जो पक्षी उनको दिख रहा था वह यह कि उनका अपना बोट बैंक नहीं था। वह हमारी कांग्रेस से चले गए या निकाले गए, भगाए गए—अगर वह कांग्रेस से गए। वह अपने साथ कोई वोट का बैंक या कोई आधार लेकर नहीं गए थे और वह अपना वोट बैंक, अपना एक आधार, अपनी एक कांस्टीट्यूसी बनाना चाहते थे और उन्होंने सोचा कि मंडल कमीशन मैं लागू करूंगा तो मेरी अलग से एक कांस्टीट्यूसी बन जाएगी। अब पांचवां स्वर्ण पक्षी जो उनको बहुत दूर और कल्पना या स्वप्न में दिख रहा था, वह यह था कि उनको यह लग रहा था, जैसाकि अटल जी ने कहा कि शायद मैं काल के कपाल पर एक तिलक करूंगा और विश्वनाथ प्रताप सिंह का नाम भायत के इतिहास में अमर हो जाएगा। विश्वनाथ जी ने भारत और भारत के पिछड़े वर्ग अर्थात् 52 प्रतिशत जनसंख्या को इतना कुछ दिया कि उससे ज्यादा और कोई नहीं दे सकता। वह उस अमरत्व की आकांक्षा कर रहे थे। इसलिए उन्होंने मंडल कमीशन लागू किया।

इसलिए मेरा आरोप है उपसभाध्यक्ष जी कि विश्वनाथ प्रताप सिंह जी ने जिस दिन मंडल कमीशन लागू किया, उस दिन उनकी नीयत बिल्कुल साफ़ नहीं थी। उनकी नीयत साफ़ नहीं थी

[श्री अजीत जोगी]

इसलिए देश ने उसको मंजूर नहीं किया। जब कोई चीज साफ नीयत से की जाती है तो ऐसी परिस्थिति नहीं बनती है। कांग्रेस का उदाहरण आपके सामने है। कांग्रेस ने भी इस देश के अनुसूचित जाति और जनजाति के लोगों को आरक्षण दिया और उसके लिए पृष्ठभूमि ... (व्यवधान) ...

श्री संघ प्रिय गौतम : यह गलत कह रहे हैं। संविधान ने दिया है। कांग्रेस ने नहीं दिया है।

श्री अजीत जोगी : यह आपका मत होगा। आपने भारत के इतिहास की स्वतंत्रता संग्राम की और आजादी की लड़ाई को नहीं जाना है और न उसे पढ़ा है। (व्यवधान) ... मैं यह कहना चाहूंगा कि जब कांग्रेस ने आजादी की लड़ाई लड़ी तो कांग्रेस ने गांधी जी के नेतृत्व में जब वह भारत में आए 1920 से और जब तक उनकी मृत्यु नहीं, 1948 तक लगातार गांधी जी जैसे नेता ने—गांधी जी, उनके व्यक्तित्व जिनकी ऊंचाई के सामने कोई भी नेता खड़ा नहीं हो सकता—उन जैसे व्यक्ति ने भी इस देश के मानस को इस देश की मानसिकता को 28 वर्षों तक लगातार तैयार किया और इस देश को यह बताया कि हमें इस देश के आदिवासियों को इस देश के अनुसूचित जाति के लोगों को आरक्षण देना होगा क्योंकि उनके साथ हमने अन्याय किया है, हमारे पूर्वजों ने अन्याय किया है 5000 वर्षों तक अन्याय किया है और जब देश की ऐसी मानसिकता बनी जब देश के मानस को उन्होंने तैयार किया तो जब 1950 में बाबा साहेब अम्बेडकर ने आरक्षण की सुविधा संविधान में दी। तो इस देश में किसी ने भी अपनी आंख की भी तक नहीं चढ़ाई। किसी ने भी एक सवाल नहीं किया।

किसी ने भी एक प्रश्न नहीं किया। इस देश की मानसिकता की, इस देश के मानस को कांग्रेस ने और गांधी जी ने तैयार किया था और यहां किस तरह से विश्वनाथ प्रताप सिंह जी ने आरक्षण लागू किया। कांग्रेस ने तो 22 प्रतिशत के आरक्षण के लिए 28 साल और मैं कहूंगा कि 30 साल इस देश को शिक्षित किया, प्रशिक्षण किया और विश्वनाथ प्रताप सिंह जी आप 22 की जगह 27 प्रतिशत का आरक्षण देना चाहते हैं 30 साल क्या 30 दिन क्या 30 मिनट आपने प्रशिक्षित नहीं की। किसी से पूछा नहीं, अपने साथियों से नहीं पूछा अपनी कैबिनेट से नहीं पूछा और इसको लागू कर दिया। इसलिए आज हमारे देश का युवक दिग्भ्रमित हुआ है, इसको नहीं समझ पा रहा है और उसका कारण यही है कि यह बात सही नीयत से नहीं की गई है सही उद्देश्य से नहीं की गई है। इसके सामने उद्देश्य कुछ और था, बात कुछ और थी। और जब मैं नीयत की बात करता हूं तो नीयत तो इससे देखी जाती है कि किस तरह से यह बात लागू की जा रही है। पहले दिन तो कहा कि मंडल आयोग की अनुशंसा तो हम स्वीकार कर रहे हैं। अनुशंसाओं का अध्याय 13 है। लगभग 5 पृष्ठों का अध्याय है। एक से लेकर चालीस तक अनुशंसा हैं। उनमें से केवल एक अनुशंसा 11 नम्बर की अनुशंसा उन्होंने स्वीकार की। चलिए वह भी हम मान गए कि आप 11 नम्बर की अनुशंसा नौकरियों में आरक्षण की अनुशंसा आप स्वीकार कर रहे थे... (समय की घंटी)... दाकी जो अनुशंसाएं हैं...

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : जोगी जी, ऐसा है कि सभी दलों का समय निर्धारित रहता है, आप तो पुराने सदस्य हैं, और सभी लोग चाहते हैं कि वे इस महत्वपूर्ण विषय पर बोलें।

श्री अजीत जोगी : बहुत लोगों ने तो आधे-आधे घंटे बोला, मैं तो पांच मिनट में खत्म कर रहा हूँ।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : मैं आप से अनुरोध करूंगा कि आप एक-दो मिनट में बात खत्म कीजिए।

श्री अजीत जोगी : तो उपसभाध्यक्ष महोदय, किस तरह से नीयत साफ़ दिखती है, देखिए। आरक्षण लागू किया, मंडल आयोग स्वीकार किया और 40 में से एक अनुसूचिता स्वीकार की। वहाँ तक भी ठीक था, उसके बाद थोड़ा सा हल्ला मचा तो कह दिया कि यह बात शिक्षा पर लागू नहीं होगी। थोड़ा सा हल्ला और मचा तो यह कह दिया कि यह बात प्रमोशन पर लागू नहीं होगी। थोड़ी और आपत्ति हुई तो कह दिया कि यह बात स्टेट्स पर छोड़ते हैं, राज्यों पर छोड़ते हैं, वह चाहें तो लागू करें।

SHRI T. A. MOHAMMED SAQHYY: What do you expect?

SHRI AJIT P. K. JOGI: I will tell you. Wait.

फिर थोड़ी और बात हुई तो कह दिया कि यह डिफ़ेंस सर्विस पर लागू नहीं होगी। टेक्नीकल एजुकेशन पर लागू नहीं होगा। मेडिकल और इंजीनियरिंग कालेज पर लागू नहीं होगा। एक हाथ से एक मुट्ठी दिया और दूसरे हाथ से पांच मुट्ठियाँ निकाल लिया, यह आपकी नीयत है। इस तरह से आप इसे लागू करना चाहते हैं और देश भर में ढिंढोरा पीटना चाहते हैं। मैं आपसे यह कहना चाहूंगा कि अगर सही रास्ता इस दिशा में क्या है आप पूछ रहे हैं और सही रास्ता मैं बताना भी चाहूंगा। सही रास्ता

कांग्रेस संस्कृति का रास्ता है। बहुत से पूर्व वक्ताओं ने इस पर बात की है। हमारे सत्ता पक्ष के लोगों ने और सत्ता पक्ष के सहयोगी दलों के लोगों ने बार-बार यह कहा है, कई बार कहा है कि कांग्रेस पक्ष का इसके बारे में क्या दृष्टिकोण है, यह बताया जाये? गौतम जी बीच-बीच में उठकर कई बार पूछ चुके हैं, मुझे इस बात का दुख है कि जब हम लोग बोलते हैं, आपके विषय में बोलने हैं तो आपका क्या दृष्टिकोण है? आपका मैनिफेस्टो क्या है? आपका घोषणा-पत्र क्या कहते हैं, पढ़ लेते हैं। पर हमारा क्या दृष्टिकोण है? हमारा क्या रिजोल्यूशन है? हमारा क्या प्रस्ताव है? 30-8-90 का कांग्रेस की कार्यसमिति का जो कांग्रेस की सर्वोच्च संस्था है इस संबंध में जो प्रस्ताव है वह न तो गोपाल स्वामी जी ने पढ़ा है, न मालवीय जी ने पढ़ा है, न अस्थों ने पढ़ा, न गौतम जी ने पढ़ा है और अगर पढ़ा हो तो बता दीजिये, नहीं तो मेरे पास है मैं आपको दे दूंगा हमारे कांग्रेस का दृष्टिकोण, सरल हिंदी में मैं समझा देना चाहता हूँ। कांग्रेस का दृष्टिकोण तीन हिस्सों में है। वह तो क्लिष्ट अंग्रेजी में लिखा हुआ है उसका रूपांतर क्लिष्ट हिंदी में है इसलिए बहुत से लोगों को समझने में शायद कठिनाई होगी। इसलिये मैं सरल हिंदी में बता देना चाहता हूँ कि कांग्रेस का दृष्टिकोण... (व्यवधान) कांग्रेस का दृष्टिकोण तीन हिस्सों में है। पहला हिस्सा अनुसूचित जाति और अनुसूचित जनजातियों के लिये। कांग्रेस ने यह कहा है कि हम अनुसूचित जाति और अनुसूचित जनजातियों के आरक्षण के लिये पहले भी लड़ते आये हैं, हमने उनको आरक्षण दिलाया है, हम उनका आरक्षण कभी खत्म नहीं होने देंगे। उसमें किसी प्रकार की शर्त नहीं लगने देंगे। उनको जिस तरह से आरक्षण मिल रहा था वैसा ही मिलता रहेगा, यह हमारे कांग्रेस के प्रस्ताव का पहला हिस्सा है। कांग्रेस के प्रस्ताव का दूसरा हिस्सा—जिसको

[श्री अजीत जोगी]

लेकर बहुत हल्ला होता है। जो अन्य पिछड़े वर्गों से संबंधित आरक्षण की बात है उसमें भी कांग्रेस ने यह कहा है कि हम मंडल कमिशन में जिस तरह से आरक्षण की बात की गयी है उसके बिन्दुल विरोध में नहीं हैं। हम पिछड़े वर्ग के लोगों को पिछड़ी जाति के लोगों का आरक्षण देने के पक्ष में हैं, पर 3743 पिछड़ी जातियां तो मंडल जी ने आने कमिशन में लिखी हुई हैं और हर प्रांत में बहुत सी ऐसी जातियां हैं जो इसमें शामिल नहीं हैं। पिछड़े जातियों को 52 प्रतिशत आवादी बनाती है अर्थात् 3743 जातियां करीब 40-50 करोड़ लोग इस जाति के हैं? उन्हें आप 27 परसेंट आरक्षण नौकरियों में देने का बात कर रहे हैं और आरक्षण भी कहाँ? केवल क्लास-1 और क्लास-2 की बात करिये। क्लास-3 और क्लास-4 में इनको कुछ नहीं मिलने वाला क्योंकि वहाँ तो यह कांटा पहले ही उतना भरा हुआ है, तितना प्रतिशत दिया जा रहा है। क्लास-1 और क्लास-2 में सेंट्रल गवर्नमेंट की अगर नौकरी देखें तो 1200 से 1500 नौकरियां होती हैं। उसमें 27 परसेंट निकालिये तो 100-200 नौकरियां होती हैं, तीन सौ नौकरियां होती हैं। यह तीन सौ नौकरियां... (व्यवधान)

SHRI TINDIVANAM G. VENKATRAMAN (Tamil Nadu): If it is so meagre, why do you have agitation then?

SHRI AJIT P.K. JOGI: Because you have not understood the Congress resolution. That is why you are moving away from the people.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह): आप अपनी बात समाप्त करिये।

श्री अजीत जोगी : कांग्रेस के प्रस्ताव में यह बात साफ कही गयी है कि चूंकि यह बहुत बड़ी जनसंख्या इससे लाभान्वित होती है और कम लोगों को इसका लाभ मिलता है इसलिए यदि सब को दे दिया गया तो लाभ केवल सम्बृद्ध को अयेगा। एक बहुत धनवान यादव हो सकता है, एक बहुत गरीब यादव हो सकता है। एक बहुत ही धनवान कुर्मी हो सकता है, एक बहुत ही गरीब कुर्मी हो सकता है। कांग्रेस के प्रस्ताव में यह कहा गया है कि अन्य पिछड़े वर्ग के लोगों को यह जो आरक्षण दिया जा रहा है उसमें पांच या छः ऐसी श्रेणियां हमने गिन दी हैं कि इन श्रेणियों के लोगों को नहीं दिया जायेगा। कोई आई०ए०एस० है उसके बच्चे को नहीं दिया जायेगा। इन श्रेणियों के लोगों को नहीं दिया जाएगा। कोई आई०ए०एस० है, उसके बेटे को नहीं दिया जाएगा, जो पब्लिक स्कूल में पढ़ रहा है उस बच्चे को नहीं दिया जाएगा, जो इनकम-टैक्स दे रहा है उसको नहीं दिया जाएगा। इसी तरह से अन्य पिछड़े वर्गों के अंदर भी गरीब और अमीर को अलग करना होगा। उसमें जो गरीब है, जो ज्यादा जरूरतमंद है उसको हमें देना होगा, यह कांग्रेस की नीति है।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : श्री जयपाल रेड्डी। जोगी जी, आपका समय खत्म हो गया है।

SHRI AJIT P.K. JOGI: I will conclude in two minutes. For the interruptions you must allow me.

तीसरा हिस्सा यह है कि जो शेष लोग बच जाते हैं, जिनमें अधिकांश जातियों के लोग हैं उनमें भी बहुत से गरीब लोग हैं। कांग्रेस का कहना है कि यदि उनमें भी बहुत से गरीब लोग हैं तो अधिक आधार पर उनको भी सुविधा मिलनी चाहिए, आरक्षण मिलना चाहिए। कम प्रतिशत मिले पर उनको भी मिलना चाहिए, यह कांग्रेस का दृष्टिकोण है।

अभी आंदोलन चलाने की बात हुई थी। मैं कहना चाहूंगा कि आपके ही सम्मानित मंत्रियों ने ये बयान दिए हैं, बार-बार दिए हैं जिससे यह आंदोलन भड़का। आपके ही सम्मानित मंत्रियों ने कई बार यह कहा है, हमसे भी कहा है सदन में और बाहर भी कहा है जिसे मैं दोहराना चाहता हूं। वह कहते हैं कि यह आंदोलन जितना ज्यादा होगा उतना ज्यादा लाभ हमको मिलेगा। आंदोलन शहर में होता है, गांव में पिछड़ी जातियों के बाट बंधते हैं और वे बाट हमारे पास आएं। यह उनकी गलफज्बी है। वे ऐसा कह रहे हैं तो यह साफ है कि इस आंदोलन के पीछे कौन है ?

उपसभाध्यक्ष महोदय, मैं यह भी कहना चाहूंगा कि बहुत से लोगों के भले की बात हो गई और नौजवानों के दिग्भ्रमित होने की बात भी हो गई। मैं आपके माध्यम से इस सरकार से एक निवेदन करना चाहता हूं। आपने अनुसूचित जाति के वर्ग के लिए बहुत से सांकेतिक काम करके बहुत सी बातें की हैं। एक काम और करिए। यह बाबा साहब अम्बेदेकर का शताब्दी का वर्ष है। पासवान जी यहां बैठे होते तो बहुत अच्छा होता। मैं अपनी पट्टी की तरफ पे, अपने सभी साथियों की तरफ से, अनुसूचित जाति और जनजाति के लोगों की तरफ से इस सरकार से, यहां बैठे हुए सदन के नेता से यह अनुरोध करना चाहूंगा कि बाल्मीकि जी की जयंती 4 अक्टूबर को है तो उस दिन के लिए आप जरूर अवकाश घोषित करें यह अवकाश अगर आप घोषित करेंगे तो लगेगा कि आपकी नीयत में कुछ परिवर्तन आया है।

आपकी नीयत में अभी हमें कोई सच्चाई नहीं दिख रही है। आपकी नायत ठीक है, यह नहीं दिख रहा। इसलिए आप यह अवकाश घोषित कीजिए, अनुसूचित जाति के लोगों की जो भावना है उसको जीतिए, यह मेरा आपसे अनुरोध है।

अंत में उपसभाध्यक्ष महोदय, मैं केवल एक आह्वान करना चाहूंगा। इस देश की तरुणाई, इस देश का नवयुवक दिग्भ्रमित हो गया है। उसको सही रास्ते पर लाने का भार आज की सरकार पर, आज के प्रधान मंत्री जी पर है। आज किसी का वोट बैंक दांव पर नहीं लगा है, राष्ट्र की अस्मिता दांव पर लगी है। राष्ट्र की एकता और अखंडता, राष्ट्र की समता और समानता दांव पर लगी हुई है। इसलिए और सब बातों से ऊपर उठकर प्रधानमंत्री जी को और उनकी सरकार को इन नवयुवकों से बात करनी चाहिए। उनके जले हुए हृदयों को ठंडा करना चाहिए, उनको शांत करना चाहिए। उनकी बात सुनकर कोई ऐसा रास्ता निकालिए जिससे इस समस्या का हल निकल सके। इन नौजवानों में बहुत उत्साह है। इकबाल ने कहा था कि—

“मोहब्बत मुझे उन जवानों से है,
जो सितारों पर डालते हैं कमन्द।”

नौजवान में इतना उत्साह होता है इसलिए इकबाल ने नौजवानों का आह्वान करते हुए कहा था कि—

‘जिस खेत से दहका को मयस्सर न हो रोटी,

उस खेत के हर खोशये-गन्दुम को जला डालो।’

यह आह्वान उन्होंने नौजवानों से किया था। नौजवानों के पास अपरिमित शक्ति है, उनके पास बेईन्हाता ताकत है, अतिशय ऊर्जा है। उसे आप रचनात्मक कार्य में लगाइए, यह मेरा आपसे निवेदन है, धन्यवाद।

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir, today, I rise to make my first speech in this august House... (Interruptions). with a very heavy heart. As you know and as all of us realise the situation outside is very sensitive and explosive. Therefore, even as we make our speeches here, we need to exercise restraint. At the very outset, I would like to place on record my deepest sympathy for those who were killed either in police firing

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or who died on account of self-immolation. We must try to understand as to why some boys and girls went to the extreme extent of committing self-immolation. They are, in my view, innocent victims of a pseudoequalitarian frenzy, worked up through self-serving analyses of high caste intellectuals. Our unconscious upper caste vested interests are getting transformed and transfigured into pseudoequalitarian frenzy. I cannot be accused of prejudice against upper castes for I come from an upper caste and I may add that I come from the upper class of an upper caste. So even if a man's test devised, I would not be covered by that. This story of reservation is very long. It is very instructive for us to recall that some kind of reservation for backward classes in educational institutions has been in vogue in south India for 105 years; some sort of reservation in jobs has been in vogue in South India for 75 years. Why is it that so much resistance is shown to this scheme only in north India, more particularly in Hindi-speaking India, which we all consider the heartland of India? What is wrong with the heart of heartland of India? It is high time we turned the searchlight inwards. In the Constitution of India, we all know, there is a provision for reservation for economically and socially backward classes as contra distinct from Scheduled Castes and Scheduled Tribes. In pursuance of this, it was in 1953 that Kaka Kalekar Commission was appointed and that Commission gave its report in 1955. The Government of India then rejected this report in 1956. What did the Government of India say in 1956 when it rejected the report? It is very illuminating for us to refer to that. It said among other things, "the recognition of the specified castes as backward may serve to maintain and even perpetuate the existing distinctions on the basis of castes". The Government of India then

felt that caste as an institution would be strengthened in case reservation was made on the basis of caste. No doubt it was a noble sentiment. I do not dismiss it lightly. But we must consider as to whether caste in the last 34 years without reservation in North India, without reservation in the Government of India services, has been weakened as an institution and whether new India has been enjoying a kind of blissful castelessness for the last 34 years because of absence reservation. There has been reservation in South India. Let each one of us put his hand on the heart and say where the caste as an institution is stronger, in North India or in South India. How does anybody say that reservations strengthen caste as an institution? No objective student of social science can assert that caste as an institution is stronger in South India than in North India. It is much stronger in North India. Here people belonging to other castes are burnt in North India. They have been getting burnt for years and decades. What was the other reason advanced by the Government of India in 1956? I am quoting again:—

"The main point to be stressed was whether the special needs of the backward classes could be intensively and effectively served by appropriate shifts of emphasis or by rearrangement of priorities within the framework of the existing programmes or whether additional programmes needed to be drawn up."

So we have tried to remove the inequalities which have been historically inherited through proper plan priorities. Did we succeed in this in the last 34 years? If we had succeeded in this, how is it that only 4 per cent of the jobs of Class I services of the Government of

India have gone to the people belonging to OBCs so far? Even in the case of Scheduled Castes and Scheduled Tribes for whom reservation has been in force for the last 40 years and more, only 8 per cent of the jobs of Class-I services have gone to them as against their entitlement of 22%. The OBCs who account for more than 50 per cent of the population occupy only 4 per cent of jobs; in fact, 4 per cent less than Scheduled Castes and Scheduled Tribes. So with what tongue in cheek can we talk of economic criterion? Now many people ask: why do not we go in for economic criteria? They also raise the question of merit. I would like to ask one simple question. Can merit be admeasured or assessed or adjudged in a socio-educational vacuum? This question was put by a Supreme Court judge in *Vasant Kumar's* case and I would quote:

“And, what is the merit? There is no merit in a system which brings about such consequences. Is not a child of the Scheduled Castes, Scheduled Tribes or other Backward Classes who has been brought up in an atmosphere of penury, illiteracy and anti-culture, who is looked down upon by tradition and society, who has no books and magazines to read at home, no radio to listen, no TV to watch, no one to help him with his home work, who goes to the nearest local board school and college, whose parents are either illiterate or so ignorant and ill-informed that he cannot even hope to seek their advice on any matter of importance, a child who must perforce trudge to the nearest public reading room to read a newspaper to know what is happening in the world, has not this child got merit if he, with all his disadvantages, is able to secure the qualifying 40% or 50% of the marks at a competitive examination where the children of the upper classes who have all the advantages, who go to

St. Paul's High School and St. Stephen's College, and who have perhaps been specially coached for the examination may secure 70, 80 or even 90% of the marks? Surely, a child who has been able to jump so many hurdles may be expected to do better and better as he progresses in life.”

And the Supreme Court Judge says in a moving language:

“If spring-flower he cannot be, autumn-flower he may be. Why then should he be stopped at the threshold on an alleged meritarian principle? The requirements of efficiency may always be safeguarded by the prescription of minimum standards.”

He goes on to add, Mr. S.B. Chavan:

“Mediocrity has always triumphed in the past in the case of the upper classes. But why should the so-called meritarian principle be put against mediocrity when we come to Scheduled Castes, Scheduled Tribes and Backward Classes?”

Chinnappa Reddy Commission which went into the question of merit in Karnataka and submitted a report in 1990, commissioned a study by the Sociology Department of Mysore University, and that study yielded the following results. “In the first year examination the marks obtained by the students, exclusively Backward Classes students, ranged between 54 and 65%. It is, however, noticed that there is an improvement in the performance of the students in the second year and third year examinations. While the marks obtained by the students of the second year examination ranged between 56 and 70%, the marks of the third year examination ranged between 56 and 82%.” In other words, the students who got admission on the basis of reservation continued to improve

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upon their performance. Therefore, this argument of merit is really unsustainable and untenable. When people talk of economic criteria, I may bring to the notice of the House that an experiment based on economic criterion was tried out in Karnataka between 1961 and 1973 and when a Government survey was conducted in Karnataka after 1973 it was found that an overwhelming percentage of seats went to the so called economically poor of the forward castes. How did this happen? In our country, in our system, where we have very few income-tax payees. It is very difficult to organise a dependable certificate of income in the first place. Many people say, "Look, the Constitution has referred to socially and educationally backward classes. You are mistaking them for backward castes." No; if a mistake was made, it was made by one of the founding fathers of our Constitution, Dr. Ambedkar. Dr. Ambedkar, while participating in the debate on this question, said, "All these socially and educationally backward classes mean nothing more than a certain collection of castes." He said so in so many specific terms.

We keep reverting to merit. All of us know that job opportunities in the Government sector are minimal and meagre. They are really available in the private sector and all of us know that the private sector companies are financed by the public institutions to the extent of 80 per cent. When I said this to a banker on a flight recently, he said, "Mr. Reddy, you are wrong. We finance to the degree of 105 per cent!". Every project is over-invoiced and over-invoiced to such a degree that the equity capital is taken care of, dividend is taken care of, even before the factory goes into production, Mr. Viren Shah.

SHRI VIREN J. SHAH (Maharashtra): How do I come into the picture?

SHRI S. JAIPAL REDDY : Because Mr. Viren Shah is the only friend with whom I can take liberties.

SHRI VIREN J. SHAH : I think I should be treated as one of the backward persons under the Mandal Commission by a special amendment, not mentally backward though there are some.

SHRI S. JAIPAL REDDY : We all know that a person who promotes a company becomes the Chairman of that company and his brother-in-law becomes the Managing Director and his Banjha becomes the Executive Director. Is there merit in this? What kind of merit are we talking of? Do we have any idea of merit? And, you see, this particular system has been evolved on the basis of philosophy of positive discrimination and affirmative action. If you look around the globe, you will see that wherever such a reservation has been made, it has been made on the basis of special categories, special categories of people who have suffered from historical handicaps. You have reservation for Malays in Malaysia; you have reservation for the Negroes in America. Show me one country in the world—I am challenging our intellectuals and columnists who have been writing nonsensical things in papers owned by the upper class people—where reservation has been made on the basis of economic backwardness. I belong to an upper caste and I am not afraid of being accused. All the writers are against this; all the teachers are against this; all the Class I employees are against this; and all the lawyers are against this.

PROF. SOURENDRA BHATTACHARJEE (West Bengal): There may be some exceptions.

SHRI S. JAIPAL REDDY :
There are exceptions, I agree. But why are they against this ? Because almost all of them belong to the upper castes....*(Interruptions)*....

SHRI M. M. JACOB (Kerala):
Is this the beginning of the caste war ?

SHRIMATI MARGARET ALVA: It has already started.

SHRI S. JAIPAL REDDY :
Anyway, if the caste war leads to a class war, I will not be afraid. In India, I do not deny that there has been some social mobility. But every student of social science will agree on a careful analysis that the social mobility in this country has not been so striking as to divorce caste from class. After this decision was taken many people say that it was a hasty decision. I will not speak of everybody. I know the sincerity of a person like Shri Atal Bihari Vajpayee. He is a respected doyen of this august House.*(Interruptions)* There are always exceptions to the rule. But all those who criticize this as hasty are those, generally, who do not have the intellectual, moral and political courage to oppose this in principle.*(Interruptions)*

As for the Congress (I), let me tell you, I do not accuse them of inconsistency at all, for this simple reason. They did not promise reservations in their manifesto in 1977, they did not do so in 1980, they did not do so in 1984, they did not do so in 1989; and they are being true to their manifesto by opposing it now. Therefore, I do not accuse you of any political or philosophical inconsistency; you are being true and loyal to your class character.*(Interruptions)*

SHRIMATI MARGARET ALVA: May I just interrupt you to say—you are talking about those,

who are not with you as being intellectually bankrupt—that the Supreme Court has just given a stay on the implementation ?

AN HON. MEMBER: That is also hypocrisy! *(Interruptions)*

SHRI S. JAIPAL REDDY:
While we have great respect for the Judiciary, while nobody in this country can go against the Judiciary, I would like to go on record: we beg to differ with the wisdom of the Supreme Court in the matter.

(Interruptions)

डा० रत्नाकर पाण्डेय : न्यायपालिका को खत्म कर दिया जाए।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) :
मैं माननीय सदस्यों से अनुरोध करूंगा कि न्यायपालिका की बात यहां न उठाये। उसकी चर्चा यहां न हो।

डा० रत्नाकर पाण्डेय : न्यायपालिका के विरुद्ध न बोला जाए। न्यायपालिका का अपना मतलब है और न्यायपालिका के विरोध में किसी को बोलने न दें।....
(व्यवधान)

SHRI S. JAIPAL REDDY:
I do not think in the history of this country any decision was ever taken after such maturing of democratic process.

I belong to the Janata Party tradition. I was in the Congress Party for ten years and an MLA twice on the Congress Party ticket. I have also belonged to the anti-emergency non-Congress tradition for the last 15 years consistently. In the last four elections, we promised to implement the principle of reservation for backward classes in the Central Government. We won our mandate on this basis. If this decision is not democratic, I do not know how any decision can be democratic.

SHRI VIREN J. SHAH: Mr. Jaipal Reddy, may I ask you a question? The Parliament was convened on the 7th of August. Why was it necessary to make this announcement on the 6th? This is a question which is in the minds of so many and there is no answer to that.

SHRI S. JAIPAL REDDY: Mr. Viren Shah, my good friend, who has nothing but goodwill for this Government, has put a very pertinent question.

SHRI DAYANAND SAHAY (Bihar): I have a point of order.

Since the Supreme Court has already given a stay order.... (*Interruptions*) and Since the Government has managed to bail it out through the Supreme Court, why should there be a discussion now? (*Interruptions*)

4.00 P.M.

SHRI VIREN J. SHAH: You cannot say that the Government has managed the Supreme Court proceedings. Nothing can be managed in the Supreme Court. It is objectionable to say that the Supreme Court is managed.

(*Interruptions*)

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) :
न्यायापालिका के संबंध में कोई भी इस तरह का रिमार्क जो भी होगा वह रेकार्ड में नहीं जाएगा, यह मैं कहता हूँ। अब आप अपनी बात दो मिनट में समाप्त करिए।

SHRI DAYANAND SAHAY: I said: "Managed to bail it out". I have never said "Managed the court".

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, The Congress (I) staged four somersaults in the

last six weeks. The first reaction of the Congress (I) to the announcement of the decision was one of approbation. As the movement began to grow, the approbation was transmitted into ambiguity. When the movement grew and reached a stage further, it took a new dimension the dimension of ambivalence. When the self-immolation bids started, it took on still another dimension, namely, one of open and total antagonism. The Congress (I) role in this affair needs to be placed on record. Sir, my colleagues in this House, Mr. S. S. Ahluwalia, while making a speech at a students' gathering said that the students were not alone. He made this speech on 19th September. "Students were not alone. There were a number of Udham Singhs all over the country." He said that there were a number of Udham Singhs all over the country. I would like to know from Mr. Ahluwalia as to who is the person against whom these Udham Singhs are being directed. I would like to know that. I am placing it on record. Messrs. Rohit Bal Vora—he is the President of the Equality Front and the General Secretary of the National Federation of Central Government employees which is affiliated to INTUC., P. R. Kumaramanglam, S. S. Rathi, Subhash Chopra, H. C. Rawat, Gopal Prasad Shastri have been aiding the movement. These are some of the names that have already appeared in the press. Mrs. Damayanti Sharma M/s. Ashok Das, Rajinder Malik of Defence Colony Sajjan Kumar (how 'sajjan' he is we all know), H. K. L. Bhagat, Jagdish Tytler, Ashok Chopra, Sunil Jain have not been lagging behind. And you know who got this famous sticker "don't blame me. I did not vote for V. P. Singh" printed? Mani Shankar Iyer. I don't know whether further proof is required about the participation of Congress (I). (*Time bell rings*) But I don't blame Congress (I)

because they are being consistent. They have always been opposed to reservations (*Interruptions*) Supreme Court may have given a stay order. It will be respected. The Government has no option but to respect it. But let us remember that the court on umpteen occasion, has upheld the principle of reservation for backward classes based on caste. I have no doubt whatsoever that the Supreme Court will eventually uphold the validity of the Mandal report.

SHRI VITHALBHAI M. PATEL: You cannot say that.

(*Interruptions*)

SHRI S. JAIPAL REDDY: I am expressing my opinion.

DR. RATNAKAR PANDEY: You cannot challenge the Court. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have already requested you all.

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, Sir, I hope. (*Interruptions*) My hope is based upon the case law. Let Mr. Shiv Shanker come and say 'no' to me. My firm and fair hope is based upon well-established case law. But, we, who represent the polity of the country collectively, cannot depend on Supreme Court alone.

DR. RATNAKAR PANDEY: Do not criticise the Court.

SHRI S. JAIPAL REDDY: I am not criticising the Court.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Reddy, please conclude your speech within one minute.

SHRI S. JAIPAL REDDY: I am concluding, Sir.

I, therefore, think that a dialogue between the Government and all agitating sections is required. The Government... (*Interruptions*) the National Front Government is prepared to conduct a dialogue with the students with an open mind. I utilise this forum to appeal to the students to respond to the appeal of the Government, and discuss with the Government.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Ram Naresh Yadav.

श्री राम नरेश यादव (उत्तर प्रदेश): महोदय, आज सदन में जिस प्रश्न पर चर्चा हो रही है, जिसका कि श्रीगणेश सम्मानित और वरिष्ठ सदस्य श्री कल्याण जी ने किया है, वह राष्ट्र के लिए बहुत ही सुखद और चिन्तनीय है।

महोदय, 7 अगस्त के बाद जब भी समाचार पत्र उठाइए, रेडियो और टेलीविजन सुनिए एवं देखिए तो बस एक ही चीज सुनायी पड़ती है कि छात्र और नव-युवक आत्म-दाह कर रहे हैं, जगह-जगह पर गोलियां चल रही हैं, हिंसा का वातावरण व्याप्त है, सड़कें जाम कर दी गयी हैं, ट्रेनों को चलना कहीं-कहीं रोक दिया गया है और बौंगया जलायी गयी हैं। इस तरह की घटनाएं नित्य प्रति समाचार पत्रों के माध्यम से पढ़ने को और देखने को मिल रही हैं। जैसा कि सम्मानित सदस्यों ने अपनी चिन्ता प्रकट की है, यह बहुत ही दुःखद है और जब लोकतंत्र में इस तरह की हिंसात्मक घटनाएं घटने लगती हैं और यह समस्या उग्र रूप धारण कर लेती है तो वह बहुत ही चिन्ता का विषय बन जाती है। इस अवसर पर जहां तक कांग्रेस पार्टी का सवाल है, कल्याण जी ने बहुत स्पष्ट शब्दों में कांग्रेस की आरक्षण संबंधी नीति जो बहुत ही स्पष्ट रही है, उसे बता दिया है। संवधान में जो मान्यता है, चाहे वह अनुच्छेद 15.4,

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16.4 और 340 में हो हमारे संविधान निर्माताओं ने राष्ट्रीय आंदोलन से निकलकर मूल्यों की राजनीति की थी, उस समय की देश की सामाजिक और शैक्षणिक दृष्टि से जो स्थिति थी इस दृष्टि से जो पिछले लोगों का ध्यान में रखते हुए संविधान में उसकी व्यवस्था की थी। जसाकि अभी जयपाल रेड्डी सम्मानित सदस्य बोल रहे थे और कह रहे थे कि कांग्रेस पार्टी ने तो कभी घोषणापत्र में यह कहा नहीं, लेकिन वह जानकर इस बात से अनजान हो रहे हैं कि कांग्रेस की सरकारें जहाँ रही हैं, उन राज्यों में सबसे पहले आरक्षण, लागू हुआ था। चाहे आंध्र हो, चाहे कर्नाटक हो—दक्षिणी राज्यों में तो सबसे पहले कांग्रेस सरकारों ने ही प्रदेशों में संविधान के आधार पर आरक्षण की व्यवस्था की थी। इस बात को भी उन्हें ध्यान में रखना चाहिए साथ ही साथ। ... (व्यवधान) ... हमारा स्टैंड बिल्कुल साफ है। ... (व्यवधान) ...

श्री बीयेन घोष : यादव जी, वह नए कांग्रेस वालों को भी कुछ, याद दिलाना चाहिए।

श्री राम नरेश यादव : इसलिए महोदय, मैं यह कह रहा था कि आखिर उस समय भी जो पहला संविधान में संशोधन हुआ था 15.04.51 में, उसके पीछे क्या भावना थी। दक्षिण में मद्रास में शिक्षण संस्थाओं में प्रवेश के लिए अनुमति मिली थी उसके विरुद्ध सुप्रीम कोर्ट तक जब मामला गया तो सुप्रीम कोर्ट ने कहा कि आर्टिकल 29(2) के रहते किसी भी तरह से भेदभाव नहीं किया जा सकता। इस प्रकार वह मद्रास सरकार का आदेश गैर कानूनी करार दे दिया गया जिस पर संविधान संशोधन लाने की आवश्यकता पड़ी। संविधान संशोधन करने का प्रस्ताव लाने का काम किया था पंडित जवाहर लाल नेहरू ने, जिन्होंने कि सुप्रीम कोर्ट में जाने के बाद शिक्षण संस्थाओं को जो सुविधा मिली थी, जो समाप्त कर दी गई थी,

उन्होंने अनुभव किया था कि सचमुच में यह उन लोगों के साथ अन्याय हो रहा है जिन लोगों को कि समाज में विशेष अवसर देकर के राष्ट्र की धारा में जोड़ने का काम करना चाहिए था। इसलिए 15.04.51 को संविधान में संशोधन करने का जो पहला काम हुआ वह किसने किया? इस देश के तत्कालीन प्रधान मंत्री पंडित जवाहर लाल नेहरू ने किया और नब जाकर के सोशियली, एजुकेशनली बैकवर्ड क्लासेज जोड़ा गया जिसकी आज बहुत चर्चा होती है।

महोदय, मैं कहना चाहता हूँ कि मालवीय जी भी बोल रहे थे, मालवीय जी ने कहा कि काका कालेलकर कमीशन की नियुक्ति हुई, उसे लागू नहीं किया गया और उसके बाद मंडल कमीशन की नियुक्ति हुई। 1980 में उन्होंने अपनी रिपोर्ट दी, बहुत बहस हुई और इसलिए चुनाव का मौका आया तो जनता दल ने और राष्ट्रीय मोर्चा ने अपने घोषणा पत्र में व्यवस्था दी थी कि हम सत्ता में आने के बाद मंडल कमीशन की रिपोर्ट लागू करने का काम करेंगे। मैं यह कह रहा हूँ कि जब आपने घोषणा पत्र में व्यवस्था कर दी, यह बात सही है कि कांग्रेस ने पिछड़े वर्ग की जनता का वोट लेने का काम इस आधार पर नहीं किया था इसलिए कांग्रेस पर आप इस आधार पर आरोप नहीं लगा सकते, लेकिन मैं कहना चाहता हूँ कि जब आपने वायदा किया था और आप कहते हैं कि घोषणा पत्र के आधार पर हमने इसको लागू करने का काम किया है, तो मैं जानना चाहता हूँ कि जो आपके सहयोगी दल हैं, कम्युनिस्ट पार्टी के श्री गुप्त जी ने कभी कहा कि जल्दी में लाने का काम किया, हम लोगों से पूछा भी नहीं। अभी वाजपेयी जी कुछ क्षण पहले बोल रहे थे, उन्होंने भी कहा कि हम सहयोगी दल हैं, बाहर से हमारा समर्थन प्राप्त है, उन्हें भी कन्फ्रिडेंस में नहीं लिया गया, पूछा नहीं गया। महोदय, अगर इसको भी छोड़ दें तो बहुत ही गंभीर प्रश्न यह उठता है कि अपने दल के अंदर बैठकर कभी विचार किया, पार्लियामेנטरी कमेटी

के अंदर बैठकर कभी विचार किया ? कभी दल के नेताओं को विश्वास में लेकर इसकी घोषणा करने का विचार किया ? और आखिरी दिन, आखिरी क्षण, जिस दिन लाते हैं इस सदन में, उस समय कैबिनेट में जल्दी-जल्दी लाकर, कैबिनेट के सदस्यों से भी बैठकर विचार-विमर्श नहीं किया गया । अलमत्त की सकार है, यह सारे देश को मालूम है । और जब अलमत्त की सरकार है तो बाहर के लोगों से और जो लोग सहयोग कर रहे हैं, उन्हें भी विश्वास में न लेना, उनसे न पूछना इसका मतलब यह है कि आपकी नीयत साफ़ नहीं थी । महोदय, मैं यह भी कहना चाहता हूँ कि देवी लाल जी का को बयान आया है कल, उससे तो बात और साफ़ हो गई । और भी बहुत से माननीय सदस्य बैठे हुए हैं । मोरारका जी हैं सिन्हा जी हैं ये मेरे बहुत पुराने मित्र हैं और भी कई लोग उधर बैठे हुए हैं वे भी मेरे बहुत पुराने मित्र हैं, लेकिन वे लोग भी आज जिस भाषा में बोल रहे हैं उसके पीछे मकसद क्या है ? मकसद यह है कि केवल प्रधान मंत्री इसका श्रेय अपने को खुद लेने के लिए और जनतादल के नेताओं को नीचा दिखाने के लिए । वह दिखाना चाहते थे कि देवी लाल की रैली को फलाप करने के लिये तथा लोगों को लड़ाने के लिये जल्दी में किया । यह लोग जब नहीं चाहते थे उस समय लागू करने का काम किया । महोदय यह भी बात कहो है कि आखिर 7 तारीख ही क्यों चुनी गई ? महोदय जिस समय माननीय प्रधान मंत्री जो इसे सदन में लाये थे मैंने उनसे पूछा भी था कि महोदय क्या कारण है 7 तारीख को क्यों चुना है आपने । मैंने यह भी कहा था पूछा भी था कि 9 तारीख इसलिये कि 9 अगस्त को क्रांति हुई थी । देवीलाल जी भी एक क्रांति का आह्वान करने वाले हैं तो उस क्रांति के आह्वान में रोष पैदा करने के लिये ताकि लोगों में यह भावना जागे कि देवीलाल जी की रैली में लोग न जा पायें । आपने सात तारीख को लाकर के राजनीतिक उद्देश्यों से प्रेरित हो करके निहित स्वार्थ के दश यह काम किया । इसलिये आपकी मंशा साफ़ नहीं थी । लेकिन फिर भी आप कहेंगे कि अच्छा काम था । मैं इसलिये

कहना चाहता हूँ आखिर पिछला इतिहास जब उठा करके देखेंगे तो उससे एक बात स्पष्ट हो जाती है कि यह पिछड़ा वर्ग के कितने हिमायती हैं । इसलिये महोदय मैं सदन का ध्यान आकर्षित करना चाहता हूँ कि मुझे सन 76 में मुख्य मंत्री बनने का एक सौभाग्य प्राप्त हुआ था उत्तर प्रदेश में । उस समय मैंने आरक्षण की व्यवस्था की थी । 23 जून 77 को हमने शपथ ली थी और 20 अगस्त को हमने इस व्यवस्था को लागू करने की घोषणा ही नहीं की बल्कि लागू भी किया था और शिक्षण संस्थाओं में भी यूनिवर्सिटी एजुकेशन तक हमने स्कूलरशिप भी देने की व्यवस्था की । जो फ़ेयर प्राइस शाप्स हैं टेक्नीकल इंस्टीट्यूशन में एडमिशन में भी, प्रमोशन में भी यह सारी व्यवस्था हमने की थी । मैं इसलिये कहना चाहता हूँ कि जब हमारी सरकार हटी उसके बाद जब आज के प्रधान मंत्री उस समय मुख्य मंत्री बने और प्रदेश में मुख्य मंत्री बनने का गौरव उन्हें हासिल हुआ तो जो स्कूलरशिप मैं इसलिये कहना चाहता हूँ कि आखिर आज का प्रधान मंत्री जो उस समय मुख्य मंत्री रहा हो उस समय की जो कार्यप्रणाली रही हो उसको देखने के बाद लगता है कि पिछड़े वर्ग के लोगों के बारे में कहीं भी नीयत साफ़ नहीं है और अगर रहती तो पहली बात मैं कहना चाहता हूँ जिस पर अभी हमारे जयपाल रेड्डी जी बोल रहे थे । कह रहे थे कि सोशियली एजुकेशनली बैकवर्ड क्लासेज के लिये मंडल कमीशन था मैं भी चाहता हूँ । आखिर जब कलाज 15 (4) संविधान में आया 16(4) रखा गया 340 की व्यवस्था हुई तो उसके पीछे मकसद क्या था कि आपने जनरल क्लाज 15(4) जिसके आधार पर पिछड़े वर्गों के विकास के लिये उत्थान के लिये कुछ सुविधायें देने की विशेष व्यवस्था संविधान में की गयी थी उसको छुना तक नहीं किसने इसे लागू करने से आपका रोक दिया । इसलिये मैं कहना चाहता हूँ कि आज जो सारे वातावरण को विषाक्त बनाने का काम हुया है उसके पीछे इस सरकार का निहित राजनीतिक स्वार्थ है जिसके कारण छात्र, नौजवान और दूसरे लोग सड़कों पर आ करके इस तरह से

[श्री राम नरेश यादव]

आत्मदाह कर रहे हैं तो मैं कह रहा था कि जिस समय यह मुख्य मंत्री हुए उस समय महोदय आज जो लोग उधर बैठे हुये हैं बहुत से साथी हैं हम सब लोग मैं भी साथ में रहा हूँ जानता हूँ बहुत अच्छी तरह से नारे लगाये जाते थे कि पांच हजार पिछड़े वर्ग के लोगों का नरसंहार हुआ है। यह किसके समय में हुआ था, यह मैं जानना चाहता हूँ ? साथ ही साथ देवली और साहपुर में जिस तरह से हमारे जो अनुसूचित जाति और जनजाति के लोग हैं, हरिजन भाई हैं पर किस के समय में नरसंहार हुआ था ? और उनके मुज्जिमों, अभियुक्तों को वी० आई० पी० ट्रीट किसने किया था ? कैसे राष्ट्रीय गैस्ट हाउस में, शानदार भवनों में रखे गये ? हाथों में हथकड़ियाँ नहीं लगने दी गयी। यह किसके समय में हुआ था ? साथ ही साथ जो हमने वजीफे दिए थे पहली बार, सबसे पहले आने के बाद जो चौदह करोड़ रुपए मैंने रखा था उसको काट करके इन्होंने लगभग चार करोड़ रुपए लाकर रख दिया। फिर यह पिछड़े वर्ग के लोगों के प्रति हिमायत करने का जो दावा करते हैं यह बात इसमें स्पष्ट रूप से जाहिर हो जाती है और उसके साथ ही साथ नौकरियों में भी रखने की जो व्यवस्था थी जिस तरह से ढिलाई के साथ वह सारी चीजें की गयी, महोदय, यह पुरानी कहानी हो गयी उसकी चर्चा बहुत अब नहीं करना चाहता। लेकिन मैं इसलिए संकेत कर रहा था कि जब जिस तरह से पिछले दिनों का इतिहास रहा और आज जिन परिस्थितियों में इन्होंने घोषणा की उससे एक बात स्पष्ट हो जाती है कि मन बिल्कुल साफ नहीं था और जब मन साफ नहीं होगा तो फिर सवाल पुछे जायेंगे कि आप शिक्षण संस्थाओं में क्यों नहीं लागू कर रहे हैं ? मैंने भी पूछा था जिस समय कि यहां घोषणा हुई थी। मैंने पूछा था कि निगम की व्यवस्था क्यों नहीं करने जा रहे हैं ? आखिर जब तक 15(4) की व्यवस्था नहीं होगी तब तक कैसे उन सबके बराबर उनके योग्य हमारे लड़के बन सकेंगे। इसलिए जान-

बूझ करके जड़ दल के अंदर ही सहमति नहीं होगी। सर्वसम्मति से एक बात नहीं होगी वह भावना जाएगी इस देश के अंदर, वह भावना जाएगी इस देश के दूसरे लोगों के अंदर कि सरकार की दृष्टि क्या है ? सरकार को प्रधान मंत्री अकेले चला रहे हैं वह चलाते क्या हैं ? उसका असर फिर दूरगामी रूप से यह पड़ेगा और तब आ करके आत्मदाह की प्रक्रिया शुरू होगी।

फिर मैं यह कहना चाहता हूँ कि जब इस तरह की हिंसात्मक स्थिति पैदा हो रही है तो प्रशासन क्या कयता है, सरकार क्या करती है, इसमें जिम्मेदारी किसकी है ?

सरकार इस मामले को हल करने के लिए क्या कर रही है ? लड़कों के आत्मदाह करने से जो स्थिति पैदा हुई है उससे निपटने में सरकार पूरी तरह असफल साबित हुई है और इस तरह असफल साबित हुई है कि लगता है कि सरकार ने खुली छूट दे रखी है। एक बात और है कि जब निर्णय हो गया कि हम सरकारी नौकरियों में इस तरह से आरक्षण की व्यवस्था करेंगे, 13 अगस्त का जो नोटिफिकेशन हुआ उसमें यह कहा गया है कि लिस्ट इज बिइंग इशूड सेपरेटली। जो लोग आयेंगे उस क्लास के अंदर जो कि राज्यों की सूची में और मंडल कमिशन की सूची में कामन है, उनकी लिस्ट अलग से तैयार की जा रही है लेकिन 13 अगस्त के बाद आज एक अक्टूबर है, कुछ नहीं हुआ। कल गांधीजी की जयंती है और साथ ही यह मना रहे हैं अम्बेडकर शताब्दी वर्ष। ये लोग सामाजिक न्याय का वर्ष मना रहे हैं लेकिन अभी तक वह लिस्ट जारी नहीं हुई है। यह इस बात को साबित करता है कि सचमुच में यह सरकार इसे लागू नहीं करना चाहती है।

दूसरी बात यह है कि अगर सरकार चलाने वाले लोग भी इस तरह से आगे आकर उत्तेजक भाषण देंगे, सड़कों पर उतर आने की बात करेंगे तो निश्चित रूप से एक ऐसी स्थिति बनेगी कि लोग सड़कों पर उतर आयेंगे। दोनों और के नवयुवकों के मन में जो शान्तिपूर्ण आन्दोलन की भावना जगनी चाहिए, वह नहीं जगेगी।

एक माननीय सदस्य : आप क्या चाहते हैं यह बता दीजिए। आप मंडल कमिशन के बारे में अपनी राय तो बता दीजिए।

उपसभाध्यक्ष (श्री शंकर दयाल सिंह) : ठीक है, बीच में मत बोलिए। उनको अपनी बात पूरी कर लेने दीजिए।

श्री राम नरेश यादव : महोदय, मैं माननीय सदस्यों को बताना चाहता हूँ कि कांस्टीट्यूशन में जो लिखा है जो प्रावधान है कांग्रेस पार्टी उसके लिए प्रतिबद्ध है। कांग्रेस पार्टी ने अभी तक यह नहीं कहा कि हम आरक्षण का आधार बिल्कुल आर्थिक चाहते हैं। जयपाल रेड्डी जी ने बहस करके यह दिखाने की कोशिश की कि कांग्रेस पार्टी की ओर से बराबर यह कहा जा रहा है कि आरक्षण का आधार आर्थिक होना चाहिए लेकिन जैसी कि अभी स्थिति है जो वास्तविकता के विरुद्ध है। पछड़े वर्गों को आरक्षण देने के अतिरिक्त आर्थिक दृष्टि से कमजोर अदरबंद ओ०बी० सीज के लिए कुछ व्यवस्था होनी चाहिए अगर यह सरकार इसे ईमानदारी से लागू करने की बात मोचती तो आज जो नौजवान सड़कों पर हैं, जिनके सामने रोजी-रोटी का सवाल है उनके लिए भी क्यों नहीं इस सरकार ने एक कारगर विस्तृत योजना देने का काम किया। यह न करने से उन नौजवानों के मन में एक संदेह और शंका की बात पैदा हो रही है। इसलिए इन सारी चीजों की जिम्मेदारी सरकार पर है, सरकार चलाने वाले लोगों पर है, सरकार के साथ जो लोग बैठे हुए हैं, उन पर है।

सरकार के सामने चाहे महंगाई की मार हो, चाहे पंजाब का मामला हो, चाहे कश्मीर का मामला हो, इन सारी समस्याओं पर जिस तरह से सरकार फेल हो रही है उसी तरह से मंडल कमिशन की रिपोर्ट को लागू करने के मामले में भी सरकार फेल हुई है क्योंकि इनकी नीयत साफ नहीं है और जब नीयत साफ नहीं है तो ये सारी चीजें होंगी ही। इसलिए ऐसी स्थिति में सरकार को सत्ता में बने रहने का कोई अधिकार नहीं है क्योंकि सारे मामलों में यह सरकार बिल्कुल असफल साबित हुई है। जो ये नौजवान लड़के हैं, दिग्भ्रमित लड़के हैं और दिग्भ्रमित किए भी गए हैं, इनको सही राह पर लाने की जरूरत है। उधर के सदस्य कहते हैं कि इसमें कांग्रेस के लोगों का हाथ है, जो बिल्कुल असत्य एवं निराधार है बहुत स्पष्ट बात है कि जनता दल के लोग ही आपस में एक राय के नहीं हैं। मैं यह करना चाहता हूँ कि इसके पीछे तो शासक दल और राष्ट्रीय मोर्चे के लोगों का ही हाथ है जिसके कारण वे लड़के आज सड़कों पर आकर इस तरह की स्थिति पैदा कर रहे हैं। जो लोग शहीद हो रहे हैं मरे हैं या मारे जा रहे हैं उनके साथ हमारी पूरी सहानुभूति है लेकिन एक बात जरूर है कि सरकार को प्रयास करना चाहिए वह नहीं किए गए हैं, कैसे शान्तिपूर्ण वातावरण बनाया जाए, कैसे उन्हें इस लायक बनाया जाए कि उनको काम मिले, उनको समझाया जाए कि मंडल कमिशन की रिपोर्ट में क्या है, इसके लिए सरकार की ओर से कोई प्रयत्न नहीं किए गए। सरकार को एक बीच का रास्ता निकालना चाहिए था, लोगों को मिखाना चाहिए था, उनको समझाना चाहिए था, लेकिन कोई भी रास्ता अभी तक सरकार नहीं निकाल पाई है। इसलिए इस मामले में सरकार की पूरी असफलता है और इस सरकार को सत्ता में बने रहने का कोई अधिकार नहीं है।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH):
Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWAMY: I am on a point of order.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No, please. I have already called her.

SHRI SUBRAMANIAN SWAMY: It is an important point of order. This session was called in order, primarily, to enable the Government to get a Constitutional Amendment on Punjab. Now, in the other House the Bill has fallen through because of lack of attendance. Therefore, I would like the Government to tell us whether they have called us all the way here without adequate preparation. At the very minimum, the Minister for Parliamentary Affairs should resign because he has made a waste of our time. We have come all the way...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): I am ashamed!

SHRI SUBRAMANIAN SWAMY: And, on top of that, because of the weak arguments placed by the Attorney-General, the Court has now, within one week, reversed itself and given a stay which means this is a drama on Mandal. Therefore, we would like a statement from the Leader of the House as to what the exact position is. Will we be required to come back after the holidays to cast our votes because we have to make programmes which have to be made sufficiently well in advance? So, an urgent statement from the Government is necessary and also an apology from the Government for lack of preparation in ensuring attendance in the other House to see that the minimum of 50 per cent is present and, for that, the Minister for Parliamentary Affairs must resign forthwith.

SHRI M. A. BABY (Kerala): Sir, if what Mr. Subramanian Swamy has said is correct, it is a matter of grave importance. I would also like to know whether what has happened in the other House is due to the deliberate and irresponsible abstention of Members of a particular political party *en bloc*. This also I would like to get clarified.

SHRI H. HANUMANTHAPPA (Karnataka): Are we discussing the other House?

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No. ...*(Interruptions)*... Just a second. I have heard you both. The Leader of the House will come here and then I will tell him and he will explain to you what the position is. Now, Shrimati Renuka Chowdhury.

SHRI KAPIL VERMA (Uttar Pradesh): How can proceedings of the other House be discussed here? They cannot be mentioned here.

PROF. SOURENDRA BHATTACHARJEE: Sir, Dr. Subramanian Swamy, while referring to the Supreme Court's stay order, said that a drama was staged. Is he attributing that... ...*(Interruptions)*.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I have not called your name; I have not allowed you. I have allowed only Shrimati Renuka Chowdhury.

SHRI SUBRAMANIAN SWAMY:*

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): It will not go on record. I have not allowed you. Shrimati Renuka Chowdhury.

SHRIMATI RENUKA CHOWDHURY: Sir, at the out-set, through

*Not recorded.

you, I would like to crave the indulgence of the House and I would start off by speaking of what appears to be that the Minister... (Interruptions)...

SHRI SUBRAMANIAN SWAMY: Maybe he can clarify the position if the House is meeting...

SHRIMATI RENUKA CHOWDHURY: I want to clarify what I want to say.

SHRI SUBRAMANIAN SWAMY: But on behalf of the Government you cannot clarify. Maybe you take her into the Government and then she can clarify. ... (Interruptions)...

SHRIMATI RENUKA CHOWDHURY: Let me make a fervent appeal. Let us, as Members of this House, first transcend our personal biases and limitations and think on a collective note. We are not divided on the floor of this House where the matter of social equality is concerned. At no point did anyone dispute it and I don't think anyone, even now, would dispute the factor of social equality as a necessity in our society, in our structure as independent India. Then we have to consider what is the matter that we are seized with. ... (Interruptions). May I crave the attention of the House, please?

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

What is the process of this debate? Where did it originate? Which direction is it going to take? I have been watching as a witness that we on the floor of this House have been divided on individual biases, where we are speaking for the pro-ness or

*Not recorded.

the anti-ness of the Mandal Commission. Let us not give in to that because we are the chosen few. Each of us in Parliament is literally one in a million. Of 800 million people we are roughly 800 Members. We cannot talk about blood flowing which was spoken of from this side of the Benches or the unconditional withdrawal of the implementation of the Mandal Commission which was spoken of from that side of the Benches. We cannot speak irrationally. What is the process of this debate? The process of this debate started when the Prime Minister on the 7th of August made the statement that he would execute or rather adopt the Mandal Commission Report and see to its implementation. What then should we examine? We are going to do it today. (Interruptions)

We are not going to go into the matters of whether there are enough jobs at all and whether we should reserve some of them. That is not what we are going to discuss. We are not to go into the platitudes of what should be done and what has not been done. We have a matter on our hands. We have to see the effectiveness of the consequences. We have to see the relevance, and we have to see the timeliness. These are the measures that have been taken by the Government while implementing the Mandal Commission Report.

On the 7th of August when the Prime Minister spoke, nobody opposed it. Not a single individual or a political party opposed it, opposed the nobility of the thought because in concept we are all together. We are not opposing the equality of social status. We are working for a qualitative nation as Indian people.

I am on OBC today. I have been declared by the Mandal Commission. I did not know that. I

[Shrimati Renuka Chowdhury]

thought I was an Indian. That was the only requirement for me when I came into this House. When I have been answered to, looked up to by people, it is primarily because I am an Indian. I am authorised by the fundamental fact that I am an Indian to enter this House, to enter the hallowed ground of Parliament.

Nevertheless, what are we questioning today? Yes, the nation is seized by the violence that is causing convulsion. The mother in me, the women in me, cannot stand by as a mute witness. Nothing can simulate the emotions that are generated in me when I see innocents die. I question: is this the youth that we have empowered to vote us to power, who die before us?

This is not the natural consequence of the thing. We have seen 50,000 women walking with candles in darkness, trying to simulate the grief of mothers who have lost their children before they have blossomed into full life. The nation is being ripped. We have been torn asunder. The fabric of this country is being ripped apart, and we are fighting, caste against caste. Why?

I am not going to stoop and say that there are certain factions, certain political parties. No, I will not do that. No movement would be able to sustain itself if it was an engineered one. There is some amount of spontaneity which has come from the masses. Let us not for a moment fool ourselves that somebody else is responsible for our problems. No. As a part of this Government, I take responsibility, as a part of the team, as a part in governance. But I would like to exercise judicious caution. I want you to realise that by virtue of sitting in the Opposition you are not absol-

ved of your responsibilities and the oath that you take when you become Members of this House, of allegiance to this nation.

We have made a mistake. In our execution of the Mandal Commission Report we have made mistakes. The Government has moved a little too slowly. We are taking faltering steps in executing it. Yes, the Government thought that it was judicious to close the educational institutions because it believed that that would contain flash points of violence. What we did overlook was that we needed to speak to the Vice-Chancellors, we should have taken teachers into confidence, we should have taken a consensus. We did not do it. Whatever measures we are executing seem to be steps too late. So much senseless violence has erupted in this country. So many innocent children have died. No words are going to be able to measure the grief. I will beg to differ with Malaviyaji.

यह कायरता नहीं है, यह उनकी परेशानी की जवान है। उनकी नजर में उनको यह भरोसा नहीं है कि यह सरकार जो हुकुमत कर रही है, उनके दुःख उनके गम और उनकी परेशानी को पहचान सके। मगर हम हिम्मत करते हैं, सब हमारे साथ हैं। आप हमारा साथ देने वाले हैं। आप यह नहीं कह रहे हैं कि मंडल कमिशन को हटा दो। एकाध ने गुस्से में कह दिया हो। आप यह नहीं कह रहे हैं कि गरीबों और पिछड़े लोगों को कुछ मत दो। आप यह भी नहीं कह रहे हैं कि ओ० बी० सीज०, बी० सीज० अदि के लिए कोई जगह नहीं है। सब हमारे देश के लोग हैं। We are talking of merit. Let us want to be the first among the best, as my colleague, Mr. paipal Reddy has pointed out. We are not going to be maritorious in a vacuum. Let us examine the fundamental factors which are rocking this nation and let us not isolate one community or one

class of people. We cannot, because they are intrinsically woven into the fabric of this country. So, we have to come back to the factors as to what is the process of this debate. The process of this debate is the effectiveness and the consequences of implementing the Mandal Commission's report. We have to examine the relevance of the measures that have been taken and the timing of this. May be the timing was wrong. I take full responsibility for that. The Government has not empowered me, but as a part of the benches sitting on this side, I am taking cognisance of it. I cannot bear to see law-makers becoming law-breakers, assaulting a woman and a child in this Year of the Girl Child. There is violence being committed against every individual who has dared to come out and speak. But the Prime Minister is seized of this problem. He is seeking a solution. Empower him to find it. We cannot divide ourselves on the floor of this House and fight. You cannot fight against me because I am merely in these benches. You are with me. No student is going to sit there and decide whether you are on that side or on this side. They will see you as a person in Parliament empowered by the people for the people. That is the essence of democracy. Let us learn to work towards the qualitative nation, not just in India. We are going to fight for the qualitative nation in international arena. India is on the nuclear map. We have had a tremendous success. We could well be in the conomic hub of this internationally, but we are ruining ourselves. At what cost are we doing this? Somewhere along the way we have lost the basic goal perspective, that of a better nation governed by the people. It is on record with the Prime Minister that individuals are feeling this thing. Yes, I know the question the people are asking us now: is the Mandal Commission really relevant in view of the fact that three experts have disassociated with it? Will it really

end discrimination? Is it the answer for me to be internationally competent? These are the questions that are asked by the people. But, you, me, we, who are empowered by the gift of being here, by the knowledge that is bestowed on us, that access and the reach we have to communicate to the masses, why are we not doing this? Why are we not going out to explain to the people? Can anyone of us, who are standing and creating a noise for or against say that he is not seized of the matter? We have a problem on our hands. How best are we going to solve it? Please come out with a solution. Please offer us alternatives, which are viable and where there can be credibility for us. Don't come out with the impossible. That will not resolve the problem. Each one of us is equally guilty on every death that has taken place in the past few months. And God knows about Mandal; he must be turning in his grave.

SHRI DAYANAND SAHAY :
Your responsibility is more.

SHRIMATI RENUKA CHOWDHURY : Undoubtedly, I thought I said that earlier. But you are not absolved of it, my dear colleague. You, as a Member, when you came to this House and took oath, you swore that you have allegiance to this country. We are not going to be showing Mandal as a Commission which has discriminated an Indian against an Indian. That is what it has boiled down to. You have to take cognisance of what the country has been seized of. We have to collectively fight against it. We are not saying we have not made mistakes in this. Please help us to solve it because every innocent child who died is our child. It is an Indian child. It is the wealth of my nation. It is the qualitative child. They have been moved to burn themselves. Let us not be involved in mud-slinging about political parties. This is the very reason

[Shrimati Renuka Chowdhury]

anti-social elements are making hay while the sun shines for them. They have set the children on fire. We have stood by as mute witnesses, my God.

God of my witness, what is the religion that I have sworn allegiance to? The national flag? I have repeatedly said it on the floor of this House. With this flag as my witness, will you not join me

THE VICE-CHAIRMAN
(SHRI BHASKAR ANNAJI MASODKAR): Madam, keep to your time.

SHRIMATI RENUKA CHOWDHURY: I am concluding. You have been very kind. You have been indulgent.

THE VICE-CHAIRMAN
(SHRI BHASKAR ANNAJI MASODKAR): Because there are so many Members who want to express themselves.

SHRIMATI RENUKA CHOWDHURY: This is an appeal. We are seized with this matter. These are the measures the Government have taken. We have tried to contain the violence. We are rounding up the anti-social elements hence there is a little bit of violence in the past two or three days. We may be a little late but we are trying to contain it. Please help us. Please go along with us. Thank you.

DR. NAGEN SAIKIA
(Assam): Mr. Vice-Chairman, Sir, it is seen that no party dares to oppose the implementation

of the recommendations of the Mandal Commission for the only reason that all parties want to satisfy the 80 per cent of this population of our country but most of them have come up to oppose it indirectly, because to me they are basically the representatives of the 20 per cent of the people only. I would like to request these people to abandon the double standard in their thinking and activities. Rather they should come forward courageously to speak out their mind. On the surface, they have been stating that they support the recommendations of the Mandal Commission but in private some people oppose it. I would request them to come out with their real colour in the interest of the nation and the people.

Today, North India is witnessing a violent agitation on the reservation issue. A good number of students and youths have resorted to self-immolation to register their protest against the implementation of the recommendations of the Mandal Commission. Why? Is it a fact that reservation of 27 per cent of the jobs for the OBC as it has been declared would certainly affect the other sections of the people? Would it deny justice to one who is coming from a community other than the OBC, SC and ST? A share of 27 per cent is a very small part of the whole. In some States their reservation is more than 60 per cent, for example, in Tamil Nadu. But nobody seems to have been affected in that State. Then, why the people in the States of north India are apprehending that their future will be bleak? I have been observing that there are some misgivings, misunderstandings regarding the recommendations in the mind of the people. The people are not well aware of the recommendations. There is a fear in the mind of the people. The immediate duty and responsibility of the conscientious people is to remove the misunderstanding, the misgiving, the fear, from the mind of the people, but not

to instigate either the pro-reservationists or the anti-reservationists to generate the caste hatred and poison the whole atmosphere.

Sir, Congress (I) has demanded the resignation of the hon. Prime Minister. But what for? Is it for the historic move that this Government is taking which had to be taken a decade back when Congress (I) party was in power? They have been criticising us for not diluting the Reservation Policy and at the same time asking the students to come to the negotiating table. But what is there for dilution at all when a minimum has only been given? But political forces have been trying their best to create a fear psychosis in the minds of the people that the future of a section of people is going to be deemed. Is there any truth at all in it? As Mr. Vajpayee stated, there is a communication gap and that gap will have to be filled up. I request the Government to take immediate necessary steps to bring the agitators to the negotiating table and remove their fears and misunderstandings and assure them that they would not be denied of their due. I hope, within a very little time, we shall be able to convince the youth and the students of this country that they would not be denied justice and to resolve this situation, we shall have to fight unitedly. I appeal to all the Members of the House, irrespective of their political affiliations, to come forward, fight unitedly the evil and to make the country progress.

श्री माधव सिंह सोलंकी (गुजरात) :
आदरणीय उपसभाध्यक्ष जी, मैं बड़ी दिल-चस्पी से यहाँ चर्चायें सुन रहा था खास करके जो श्री एस० जयपाल रेड्डी जी ने कहा कि—

Those who had not the intellectual and moral courage to oppose reservation are opposing the Government. Particularly his reference was to the Congress Party.

मैं यह कहना चाहता हूँ कि जो पहले विरोध पक्षों में रहे हैं, सरकार में

भी रहे हैं, वह तो आरक्षण की बात अभी लाए। इस देश में कांग्रेस पार्टी ही है, जिसने न केवल हरिजनों, आदिवासियों और पिछड़े वर्गों के लिए अपनी भावनायें व्यक्त कीं, लेकिन ठोस कदम उठाए हैं।

महात्मा गांधी की प्रेरणा से ही कांग्रेस गवर्नमेंट ने शेड्यूल्ड चास्टस और शेड्यूल्ड ट्राइब्स के लिए रिजर्वेशन लाए थे और पं० जवाहरलाल नेहरू ने ही शैक्षिक और सामाजिक दृष्टि से पिछड़े वर्गों के लिए आरक्षण का प्रबंध भारत के संविधान में करने का कदम उठाया था और अभी यादव साहब ने बताया है कि कांग्रेस के शासन में ही भारत के कई प्रदेशों में पिछड़े वर्गों के लिए कदम उठाए गए हैं और कांग्रेस ने पिछड़े वर्गों के लिए जितना काम किया है, रतना किसी और पार्टी ने आज तक नहीं किया।

हमारी आपत्ति, उपसभाध्यक्ष जी, इस बात है कि जनता मोर्चा की सरकार ने पिछड़े वर्गों के नाम से जो रवैया अपनाया है, अगर जनता मोर्चा की सरकार और प्रधान मंत्री जी ने आरक्षण के मामले को हँडल करने में ऐसी गड़बड़ें कर दी हैं और ऐसा कंप्यूजन पैदा किया है कि इसके फलस्वरूप आज देश में गंभीर परिस्थिति का निर्माण हुआ है। आज जनता फ्रंट के नेतागण कुछ भी कहें लेकिन बात यह है कि प्रधान मंत्री जी की 7 अगस्त की घोषणा में पिछड़े वर्गों के हित में से भी ज्यादा इनका राजनीतिक उद्देश्य था, वरना परिस्थिति ऐसी पैदा नहीं होता, सारे देश में हम जब एक साथ पिछड़े वर्गों के लिए आरक्षण का प्रावधान करना चाहते हैं तो वह एक बड़ा क्रांतिकारी सामाजिक कदम है और ऐसे क्रांतिकारी कदम के लिए हरेक स्टेज में क्या-क्या कदम उठाने चाहिए इसकी गंभीरतापूर्वक लॉगिंग करनी चाहिए। खास करके इनकी दो स्टेजेज हो सकती हैं। जब आरक्षण देना है पिछड़े वर्गों के लिए सामाजिक और शैक्षिक वर्गों के लिए तो सब से पहले इनका आइडेंटिफिकेशन होना चाहिए कि कौन-कौन से वर्ग कम्युनिटी या कास्ट आर अदर बैकवर्ड क्लासेज। वह आइडेंटिफिकेशन हो जाए इसके बाद एक्सेटेशन

[श्री माधव सिंह सोलंकी]

ग्राफ बैनिफिट्स करना चाहिए। यहां तो माननीय उपसभाध्यक्ष जी, बैनिफिट पहले जाहिर कर दिए गए और वह भी आधे अधूरे। मंडल कमीशन के बारे में एक तरफ यह कहना है कि हम मंडल कमीशन की रेकमंडेशन पूरी तरह स्वीकार करते हैं और जब जाहिर किया तो इनकी बहुत सी रेकमंडेशन में से केवल एक ही सर्विस का एनाउंसमेंट किया गया कि सर्विस में आरक्षण होगा। और वह भी बाद में रिट्रैक्ट कर दिया गया कि सर्विस में भी केवल रेकटमेंट में होगा, लेकिन प्रमोशन में नहीं होगा। माननीय उपसभाध्यक्ष जी, यह अधकचरा और अधूरा मंडल कमीशन की रेकमंडेशन का एनाउंसमेंट करना इसके पीछे क्या उद्देश्य हो सकता है लेकिन कुछ भी बैनिफिट दे इससे पहले कौन से लोग बैकवर्ड क्लास में आते हैं इनका आइडेंटिफिकेशन तो होना चाहिए। गवर्नमेंट ने पिछले 7-10 महीने में क्या किया? उन्होंने अपने मैनिफेस्टों में इस जाहिरात की थी और हमारे पास 10 साल से रिपोर्ट पड़ी हुई थी तो जनता फ्रंट गवर्नमेंट ने कुछ भी होमवर्क तो किया होगा कि कौन कौन से कम्प्यूनिटी या कौन-कौन वर्गों को हम अदर बैकवर्ड क्लास गिनने वाले हैं, और मंडल कमीशन का लाभ देने वाले हैं। कुछ नहीं किया गया। एक एडवाक एनाउंसमेंट कर दिया गया कि मंडल कमीशन की रिपोर्ट में जो कम्प्यूनिटीज के नाम हैं और राज्यों ने जिस कम्प्यूनिटी का स्वीकार किया है जो कामन नाम है उनको हम लाभ देंगे, लेकिन और राज्यों का क्या होगा? कुछ ऐसे भी राज्य हैं अभी चव्वाण साहब ने बताया कि जहां बैकवर्ड क्लासेज का कोई प्रोविजन नहीं किया गया है। तो यह तो पूरे भारत के लिए प्रोविजन है। इसमें से कुछ राज्यों को लाभ मिले और कुछ राज्यों को बिल्कुल नहीं मिले ऐसी परिस्थिति क्यों निर्माण की गई यह हमारी समझ में नहीं आता है। इससे यह कहा जाता है कि इसके पीछे केवल पिछड़े लोगों को मदद करने का ही उद्देश्य था तो यह बात सही मालूम नहीं होती।

माननीय उपसभाध्यक्ष महोदय, तीसरी महत्व की बात यह है कि यहां प्रधान मंत्री जी ने 7 अगस्त को यह जाहिरात की थी मंडल कमीशन के 27 फ्रीसदी रिजर्वेशन की तब यहां एक सवाल उठाया गया था। सवाल के जवाब में उन्होंने ऐसा कहा कि यह हमारी जनता फ्रंट पार्टी की पालिसी है और वह पालिसी हमारे मैनिफेस्टो में भी बताई गई है और आज हम इसको कार्यान्वित करने जा रहे हैं। तो सवाल यह पूछा गया था कि अगर आपकी पार्टी की यह पालिसी है तो आपकी पार्टी की सरकार जिन प्रदेशों में है, जिन राज्यों में है वहां भी इसका पालन किया जाएगा या नहीं। या आप इसके लिए कोई प्रयास करोगे या नहीं। तो उन्होंने जवाब दिया था कि वह स्टेट में भी इन रिजर्वेशन को लागू करने के लिए कोशिश करेंगे। फिर इसमें से भी रिट्रैक्ट कर दिया और कहा कि स्टेट जो करना चाहें, वह कर सकती हैं, सेंटर इसकी कोई रिसांसिबिलिटी नहीं लेती। तो माननीय उपसभाध्यक्ष जी, इससे ऐसा लगता है कि हाफ हाटर्ड और हाफ बेकड पालिसी डिजीजन लिया गया और वह भी जिस ढंग से लिया गया वह ठीक नहीं था। किसी के साथ कंसल्ट नहीं करना, कंसल्ट की बात तो छोड़िए, अपने साथियों के साथ भी कंसल्ट नहीं किया गया, वह तो अब जाहिर हो गया है। लेकिन ऐसी जल्दबाजी में जो डिजीजन लिया जिसका प्रजा को भी पता नहीं चला। आज देश में कितने बैकवर्ड क्लास के लोग हैं जिनको पता भी नहीं है कि उनको यह लाभ मिलने वाला है या उनका नाम लिस्ट में है? तो सभी जगह कंप्यूजन है, जिसको लाभ मिलने वाला है वह भी कंप्यूजन में है और जिसको लाभ नहीं मिलने वाला है या जिसको नुकसान का शक है, उसके मन में भी कंप्यूजन है। सरकार की तरफ से या जनता फ्रंट पार्टी की तरफ से ये जो कदम उठाए गए हैं, उन्होंने भी कुछ किया नहीं है। ऐसी स्थिति में माननीय उपसभाध्यक्ष जी हमको लगता है कि जल्दबाजी में बहुत नुकसान हुआ है।

कांग्रेस ने तो अपनी पालिसी पहले से जाहिर की है कि हम पिछड़े वर्गों के

विकास में विश्वास रखते हैं उसमें हमारी पूरी श्रद्धा है। रिजर्वेशन में भी हमारी पूरी श्रद्धा है और हमने यह व्यवस्था सूचित की थी कि रिजर्वेशन जैसा लाभ जब पिछड़े वर्गों को दिया जाय तो पिछड़े वर्गों में भी जो बिल्कुल नीचे हैं या जो बिल्कुल गरीब हैं, उनको प्राथमिकता दी जाय। हमारे बारे में आज गलत बातें जो लोग फैला रहे हैं वह पहले अपने बारे में सोचें और कुछ ऐसे कदम उठाएं जिससे देश का पुनर्निर्माण हो और सही मायनों में इस नीति का पालन किया जाय। धन्यवाद।

श्री जेड०ए० अहमद (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, सबसे पहले मैं हमारे उन नौजवान बच्चों को श्रद्धांजलि अर्पित करता हूँ जिन्होंने अपने आपको जला लिया या मार दिया।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Every ody shares your concern, your feelings.

श्री जेड०ए० अहमद: इस बात को मैं नहीं साजता। जब शंकर दयाल सिंह ने यह नज़ाल उठाया कि हम उनके मरने के लिए दुःख का इज़हार करें और यहां एक कंडोलेंस किस्म की चीज़ रखी जाय तो हमारे कांग्रेस के दोस्तों ने इतनी सख्त मुखालफत की कि मालूम होता था कि वह कोई पाप कर रहे हैं और शंकर दयाल जी ने भी बात की वह गलत है, वह नहीं होनी चाहिए। वह खोटी बात है। मुझे ताज्जुब हुआ और मैंने सोचा कि जब ये सब इस बात के लिए चिल्ला रहे हैं तो उन बच्चों के लिए कुछ तो गम का इज़हार करें।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Atleast the Chair shares your view.

श्री जेड०ए० अहमद: यह तो चेयर की बात है। यह रिवाज है। माननीय मेरा गला बैठता हुआ है, मैं साफ नहीं बोल पाता। लेकिन मैं समझता हूँ कि विरोधी पक्ष, कांग्रेस के नेता को भी गलत राय 504 R.S.—5,

देने वाला था। वह इसलिए कि मैं समझता था अगर ऐसा प्रस्ताव आए तो वह खुद कहें कि हाँ साहब आना चाहिए या उनकी तरफ से आना चाहिए, लेकिन अक्ल की कमी, कुछ समझ की कमी, कुछ दुःख की कमी और पार्टीबाजी के अंदर उलझकर उन्होंने उसका अपोज किया। इसलिए पहली बात मैं यह कहना चाहता हूँ कि याद रखिए कि अगर नौजवान बच्चे मर गए, जल गए तो गुस्से का या गम का इज़हार करना आपका फर्ज था जैसे कि हमारा फर्ज था और मिलकर के बात हो जाती तो बड़ी शानदार बात होती। लेकिन आपने होने नहीं दी। मुझे बड़ा अफ़सोस है, आपकी इस परंपरा के खिलाफ़। अब मैं अपनी तरफ से और अपने दल सी०पी० आई० की तरफ से जोरदार तरीके से इस मोशन, इस मूव का, मंडल कमिशन को लागू करने का जो प्रस्ताव है, उसका समर्थन करता हूँ और मजबूती के साथ समर्थन करता हूँ। मैं बीच के मार्ग में नहीं खड़ा हूँ, जिसकी हमारे वाजपेयी जी बड़ी तारीफ़ कर रहे थे—बीच का मार्ग, न इधर के न उधर के, उनके बारे में मैं बाद में कुछ कहूँगा लेकिन हम मजबूती से एक दृष्टिकोण लेकर खड़े हैं कि यह सदियों से दबे हुए लोग हैं, ओषित लोग हैं, आज उनको उठाने की ज़रूरत है, उनको रोशनी देने की ज़रूरत है, उनको उज्ज्वल भविष्य दिखाने की ज़रूरत है। इसके लिए और तरीके भी निकाले जाएंगे लेकिन यह एक तरीका है और हज़र मजबूती के साथ इसका समर्थन करते हैं और हम सरकार को, इस जनता दल की सरकार को और खासकर प्राइम मिनिस्टर श्री विश्वनाथ प्रताप सिंह जी को मुबारकवाद पेश करते हैं कि उन्होंने यह कदम उठाया बावजूद विरोध के। सवाल यह है कि विरोध कहां से आ रहा है? गोल-मोल बातें की जा रही हैं। कांग्रेस के गले में एक हड्डी फँस गई है, न निगल सकते हैं, न उगल सकते हैं और बगलें झाँकने हैं इधर-उधर देखते हैं। हम भी तो यह कहते थे, हमने भी यह कहा है, हम भी यह करेंगे, लेकिन आज उसका विरोध कर रहे हैं। इधर-उधर की बात करके विरोध कर रहे हैं। सीधे तौर पर

[श्री जेड० ए० अहमद]

आप आज डिवाइडेड हैं यहां उनके दरमियान जो विरोध कर रहे हैं और उनके दरमियान जो समर्थन कर रहे हैं। हम समर्थन करने वाले हैं, हम सदियों की बेइसफ़ी को खत्म करने वाले हैं। हम इस ऊंच-नीच को जितना कम कर सकते हैं, करेंगे और उसके लिए हम मंदान में खड़े हैं और डटकर खड़े हैं। कहते हैं कि साहब आपने कह दिया, शायद आपने कहा था, कि सड़कों पर चले आओ। क्यों नहीं निकलेंगे? अगर समाज का खलिग क्लास जो गरीब का गला घोटकर बैठा है और सदियों से हुकूमत कर रहा है, आज उनको अपनी राज-सत्ता खतरे में मालूम होती है। आज मंडल कमिशन ने जरा सा हिलाया है, शोर मच गया, बच्चे जलने लग गए, प्रदर्शन होने लगे, सरकारी प्रापर्टी को जलाना शुरू किया। आज तो जरा सा हिलाया है और मैं समझता हूं कि बहुत हिलाना है, डटकर हिलाना पड़ेगा। जो गरीब तबका है उसको आकर मंदान में कहना पड़ेगा कि मैं भी इंसान हूं मैं भी भारतीय हूं, मेरा हक तुमने ले लिया है, मुझे जिंदा रहने का मौका नहीं है और तुम जाकर राज-सत्ता में ऊंचे-ऊंचे ओहदे पर बैठे हो।

उपसभाध्यक्ष सहोदय, मैं यू० पी० का रहने वाला हूं। क्या ढांचा है सरकार का? यहां शर्मा, यहां मिश्रा, यहां द्विवेदी, यहां त्रिवेदी। जहां देखो हर इंट के नीचे कोई शर्मा, मिश्रा निकल आता है। क्या बात है कि लाखों करोड़ों इंसान आज सिपाही के पद से, चपरासी के पद से ऊपर नहीं उठ सके? क्योंकि रिक्लूट करने वाले शर्मा, मिश्रा, द्विवेदी और त्रिवेदी हैं। यह सही बात है कि हमारे बिहार में, हमारे यू. पी. में, मध्य प्रदेश में, हिन्दी इलाके के अंदर आज इतना डोमिनेशन है। पंडित जी, पंडित जी, पाएं लागू, पंडित जी पाएं लागू। यह तमाशा चलता है। यह कब तक चलेगा? क्या क्या जातियां में गिनाऊं। उसकी आवाज नहीं सुनी जाती। आज उस अन्याय को खत्म करना है और यह पहला कदम है। आप कहते हैं कि

सड़कों पर नहीं आना, मैं कहता हूं कि सड़कों पर आना पड़ेगा। अटल बिहारी वाजपेयी जी की मीटिंग लखनऊ में पांच दिन पहले हुई। मैंने देखा साफ और चिट्ठे कपड़े पहने हुए, पेंट ट्राउजर पहने हुए लोग घूम रहे थे। 20 हजार आदमी थे। मुलायम सिंह यादव जी जब मीटिंग करते हैं, यू० पी० की बात कर रहा हूं। लाखों लाखों गंदे कपड़े, पांच में जूता नहीं, कुछ नहीं औरतें, मर्द, बच्चे तूफान की तरह चल देंगे। यह तूफान मुकाबला करेगा उन चिट्ठे कपड़े वाले लोगों का, सफेद कपड़े वाले जो ओहदों पर बैठे हैं, कलैक्टर हैं, डिप्टी कलैक्टर हैं, जज, प्रोफेसर सब चीजें उनके हाथ में हैं। यह गंदे कपड़े वाला उठेगा और इनको भी गंदे कपड़े पहना देगा। इनको भी गंदे कपड़े पहनने पड़ेंगे तब इंसान के बीच मोहब्बत और भाईचारा पैदा होगा। मैं बहुत कुछ कहना चाहता हूं लेकिन आज मेरा गाल खराब है इसलिये मैं ज्यादा और कुछ नहीं कहूंगा।

श्री अटल बिहारी वाजपेयी: एक बात, अगर डाक्टर साहब इजाजत दें तो मैं बीच में एक सवाल पूछना चाहूंगा।

उपसभाध्यक्ष (श्री भास्कर अन्नानी सासोदकर): आपको तो वह मना नहीं करेगा।

श्री अटल बिहारी वाजपेयी: उभाध्यक्ष जी, उन्होंने मेरा नाम लिया और नाम लेने के बाद मुझे लगा कुछ कहना चाहिये। वह बहुत पुराने नेता हैं, अनुभवी नेता हैं। उन्हें याद होगा कि जब बिहार में रिजर्वेशन का मामला उठा था तो उनकी पार्टी--कम्युनिस्ट पार्टी इस राय की थी कि पिछड़े हुए लोगों के लिये आरक्षण जारी करते हुये आर्थिक स्थिति देखी जानी चाहिये। इस तरह के कम्युनिस्ट पार्टी के प्रस्ताव हैं। अब अगर उन्होंने अपनी राय बदल ली है तो बात अलग है। लेकिन मैं समझता हूं कि उनकी राय वही है और वह इसी राय का प्रतिपादन यहां कर रहे हैं।

श्री जेड०ए० अहमद : आप क्या समझते हैं? आज यह लोग कम्युनिस्ट सोशलिस्ट जो वर्ल्ड क्लास को बिलीव करते थे आज यह लोग हिंदुस्तान की परिस्थिति को पहचान गये हैं कि आप केवल उन्हें ऊंचे वर्ग ने इंस्टीट्यूशनलाईज कर दिया है एक्सप्लोयटेशन को। कास्ट-कास्ट को लेकर बांध दिया है एक्सप्लोइटिड और यह जो ऊपर वाले हैं आपके वर्ग के लोग, हमने उस हकीकत को पहचाना, हमने आंखें खोली, हमने सीखा त्वारीख से, हम अंधे थे, हम बैस्टर्न पैटर्न को देखते थे। आज दुनिया के कम्युनिस्ट मूवमेंट हर जगह जाकर अपने देश के पैटर्न को देखता है और इसलिये उथल पुथल है कम्युनिस्ट दुनिया में। मैं उनमें से नहीं हूँ जो कहेंगे कि उस वक्त मैंने कहा था। आज दुनिया बदल चुकी है, हर चीज बदल रही है, हम बदल रहे हैं, आप बदल रहे हैं। आपको ज्यादा बदलना चाहिये। आपको बाबरी मस्जिद को नहीं तोड़ना चाहिये। आग लग जायेगी हिंदुस्तान में... (व्यवधान)

श्री पी० शिव शंकर : वाजपेयी जी बहुत बदल चुके हैं।

श्री जेड०ए० अहमद : आग लग जायेगी हिंदुस्तान में। राष्ट्रीय एकता की आप बातें करेंगे खून की नदियां बहने लग जायेंगी। एक मस्जिद गिरेगी तो 5 मंदिर गिरेंगे और कुछ लोग मंदिरों के ऊपर भी वस फेंकना शुरू कर देंगे। यह भी पोलिटिक्स है आपको यह समझना चाहिये। भाई अटल बिहारी जी मेरे पुराने दोस्त हैं, मैं इनका बड़ा एडमायरर हूँ। लेकिन बड़े कारीगर हैं, होशियार हैं, राजनीति में मंजे हुए हैं। आज ऐसी तत्करीर दे दी कि उधर से भी ताली पड़े और इधर से

भी। यह आदमी बहुत तारीफे काबिल हैं। हो सकता है कि किसी दिन प्राइमिनिस्टर आकर इंडिया हो जायें, दोनों तरफ से तालियां ले लें। इसलिये आपने जो बात कही मैं उसके खिलाफ नहीं हूँ, बहुत अच्छी बातें हैं। मैं तो समझता हूँ कि आप इस मजिल पर पहुंच गये हैं कि अब उपदेश ही दिया करें। अमली चीजों में आकर आदमी जिसफिट हो जाता है और मैं अपनी आंखों से देखता हूँ कि अटल बिहारी जी अपनी पार्टी में जिसफिट हैं। बहुत बड़े आदमी माने जाते हैं। लेकिन इधर सच्चाई है या उधर सच्चाई है। यह इधर झूठ है या उधर झूठ है। उतना बेलेंस करके चलते हैं कि उसमें से कोई चीज निकल ही नहीं सकती तो जो उपदेश दीजिये हम सब सुनेंगे, इज्जत देंगे आपको। हम चाहते हैं कि आपकी खूबसूरत भाषा, आपका लहजा और आपका इंडियन जो बड़ा मजेदार है, हम उसको सुन लें लेकिन पाटिजन न बनिए और बाबरी मस्जिद को न तोड़िए।

श्री अटल बिहारी वाजपेयी : आप तो कम्युनिस्ट हैं। आपको मंदिर-मस्जिद से क्या लेना है?

श्री जेड०ए० अहमद : नहीं उस पर भी हमने चेंज किया है। मंदिर, मस्जिद सिर्फ ईंट की दीवारें नहीं हैं, ये मसहब, लोगों के इखलाक को, मौरल, स्प्रिचियल, हिस्टोरिकल वैल्यूज की निशानियां हैं। हिस्ट्री ने इनको बनाया है और आज कम्युनिस्ट कहता है कि हम इज्जत करेंगे मंदिर को, मस्जिद की चर्च की और किसी को तोड़ने नहीं देंगे मंदिर बने मस्जिद को गिराकर या मस्जिद बने मंदिर को गिराकर, यह ठीक नहीं है। पुराने बदले न निकालिए, तारीखी बदलों को निकालने की कोशिश न काजिए। इससे हिंदुस्तान बरबाद हो जाएगा। आपसे और मैं क्या कहें?

एक चीज कहना चाहता हूँ कि एक सवाल उठता है कि साहब कितनी

[श्री जैड० ए० अहमद]

नौकरियां मिलेंगी? मैं जानता हूं कि नौकरियां ज्यादा नहीं हैं लेकिन मैं यह भी जानता हूं कि नौकरी मिले या न मिले पर इंसान नौकरी से ज्यादा बुलन्द है। अगर सदियों तक करोड़ों-करोड़ों इन्सानों को इंसान की रसियत नहीं दी गई और आज कोशिश की जाती है कि उनकी इंसानियत को माना जाए तो वह नौकरियों से ज्यादा बुलन्द और ज्यादा बड़ी चीज है। लाखों करोड़ों हरिजनों या लाखों-करोड़ों बैकवर्ड कम्युनिटीज के लोगों ने आज अगर अपनी हैसियत पहचानी तो उनका मुस्तकबिल बनेगा। आज यदि वे दलित और पतित रह गए तो न उनका मुस्तकबिल बनेगा, न हिंदुस्तान का बनेगा। इसलिए नौकरियां तो ज्यादा नहीं मिलेंगी लेकिन गरीब अपने मजबूत हाथों से अपने नयी दुनिया बनायेगा और उसमें सबको गुंजाइश होगी, किसी के साथ अन्याय नहीं होगा। इनअलफाज के साथ मैं आपसे इजाजत लेता हूं। शुक्रिया।

SHRI KAHNU CHARAN LENKA (Orissa) : [Mr. Vice-Chairman, Sir, I want to speak in Oriya, my mother tongue.] Mr. Vice-Chairman Sir, I rise to participate in this Short Duration Discussion on Mandal Commission Report with a heavy heart. Today whole of India is burning. There is no peace anywhere. Those who are the future of India have now taken to the streets. They are fighting not only against the Government but unfortunately among themselves. An unfortunate conflict is being started between on caste and the other, between one community and the other. In this context, we have assembled here in this august House to discuss the problem which has arisen out of the Government's decision to implement the recommendations of the Mandal Commission Report. Mr. Vice-Chairman Sir, today I have listened to the speeches of many honourable members. I wished the

honourable members had not brought politics to this debate. But unfortunately they have not gone above petty political motives while participating in this discussion. Mr. Vice-Chairman Sir, the Congress Party has clearly stated its support for reservation of Government jobs for backward people in the country. Congress Party is never against the implementation of the Mandal Commission Report. Congress Party sincerely wants the improvement of the economic condition of the eighty percent of the people of India. Who are living below poverty line. That is why my party has taken up many programmes for the development of weaker sections in the last forty years. Our late Prime Minister Smt. Indira Gandhi through twenty point programmes took many steps to remove poverty from our country.

Mr. Vice-Chairman Sir, it is not true that the Congress Party kept the Mandal Commission Report in cold storage. Keeping the Mandal Commission Report in view late Smt. Indira Gandhi and Shri Rajiv Gandhi through twenty point programme wanted to provide opportunities to improve the social and economic conditions of the weaker section in our society. They were convinced that if the Mandal Commission Report will be implemented caste war will start in our country. Casteism will again be revived in our society for which the country has suffered for thousands of years. That is why congress party has always emphasised on improving the lot of the people who are living below poverty line irrespective of the castes to which they belong. Accordingly the Party has formulated its policies.

Mr. Vice-Chairman, Sir, the allegation of the friends from the treasury benches that the Congress Party is against reservation is not true. Congress party has objected to the way the list of the backward castes is prepared by the Commission.

[English translation of the original speech delivered in Oriya.

If castes is the basis for identifying the backward people in our country then I doubt whether all the people who are backward will get the benefit of this reservation policy.

Mr. Vice-Chairman Sir, I want to speak about Orissa. Today I want to caution the National Front Government and also Shri Ram Vilas Paswan not to measure India by the measuring rod of Uttar Pradesh. India is one. It is a multi-lingual multi-religious society. The people of India are secular. Mr. Vice Chairman Sir Casteism was unknown in Orissa. We the people of Orissa have never believed in casteism.

Today for the first time castism is imposed on us from Delhi. Today, Unfortunately Orissa is witnessing caste-war. Mr Vice-Chairman Sir, you will be surprised to know that five out of six people who were killed in Orissa during anti-reservation agitation belong to backward class. I want to ask the question as to why the backward people of Orissa even are not satisfied with this reservation policy. They are aware of the fact that the Mandal Commission Report will deprive many poor people of the state because the report is prepared on the basis of caste. Many backward castes of Orissa are deprived of the benefit of reservation. Mr Vice-Chairman Sir, Mandal Commission has identified 224 castes in Orissa. These 224 castes have been identified on the basis of 1931 census. Orissa was not created as a separate province in 1931. Now 40% of castes listed in the Report is non-existent in Orissa. If this Report is implemented in Orissa only 14% to 15% of the population of Orissa will be

benefitted. About 70% of the backward castes in Orissa are now deprived of the benefit of the implementation of Mandal Commission recommendation.

Mr. Vice-Chairman, Sir, you will be surprised to know that the Mandal Commission Report has again created a division in the same caste. The khatriyas, the kahandayats and the chhasas (cultivators) constitute 45% of the total population of the state. Out of which they have included only two castes. The first one is Paikas and the other is Pradhans. About 42% of the Backward castes have been left out. An ironical situation has been created in the whole of Orissa that the people who belong to backward classes have now started the agitation.

Mr. Vice-Chairman Sir, I want to state it emphatically that no political Party is behind this agitation in Orissa. This is a spontaneous agitation in the state. The one and only reason of this agitation is the faulty way of implementing the Mandal Commission Report.

Mr. Vice-Chairman Sir, about 82% of the population are poor in Orissa. About 44% of reservation already exists in Orissa. Out of this 14%, 38% for S.C., S.T. and 6% for disabled persons. If we keep the Supreme Court verdict in view then only six percent are left out to make it 50%. Already 44% of reservation is existing, only 6% are left out. Whether the Government is thinking of giving this left out 6% reservation to backward communities? The Chief Minister of Orissa, Shri Biju Patnaik has rightly opposed the implementation of this Report in Orissa. He is well aware of the situation in Orissa. He knew that the people of Orissa

[Shri Kahnu Charan Lenka]

will never accept the Report. But unfortunately he has changed his stand when he gave a statement in Delhi. If the Mandal Commission Report will be implemented as it is then many job-seekers in Orissa belonging to backward communities will be deprived of the benefit of the reservation meant for them.

Mr. Vice-Chairman Sir, today not only Orissa but the whole country is burning by this anti-reservation agitation. The students have taken to the streets. There are reports of Police excesses on agitators. Police firing has taken place resulting in deaths of the agitators in many places. Life and property of the citizens are no more secured now in this country. I want to ask as to who is responsible for such a situation like this. Everybody is asking this question to the Government. Today's question is not of supporting or opposing the Mandal Commission Report. This is not the subject matter of today as to who will oppose Mandal Commission Report or who will support Mandal Commission Report. What matters is the situation which has arisen out of the Government's decision to implement the recommendations of Mandal Commission Report. Who is responsible for this situation arising today in India ?

Mr. Vice-Chairman I am just concluding.

Shri Atal Bihari Vajpayee has asked a question to the Government and Prime Minister during his speech as to what is Government's stand on Supreme Court's verdict. The honourable member who is the General Secretary of the Party told that we will oppose it. Mr. Vice-Chairman Sir, is it a sensible answer ? A veteran member Shri Bajpayee has spoken and his speech is welcomed by members

of all parties. But what is the answer from the Government ? I charge the Government of madness. This is a mad Government. It is very insensitive to the problems of the people of the country. The Government is only after cheap popularity. In the name of implementing the Party's election manifesto the Government wants to fish out of the troubled water. In the past Congress has done a lot for the Harijans and Adibasis and for the down-trodden in the country. Congress Party has worked for the upliftment of the minorities. In order to demonish the Congress Party's vote bank among the S.C., S.T. and minorities, the Prime Minister V. P. Singh has revived casteism in the Country by giving the promise of implementing the Mandal Commission Report. What I feel is that after 43-years of Independence the second Jinnah has emerged in our country. The first Jinnah had divided the country on the basis of religion. He went against the ideologies of Mahatma Gandhi and created Pakistan. Now Pakistan is going to be created in each and every village and family during the tenure of Shri V. P. Singh as Prime Minister. What I want to say is that Shri V. P. Singh is shedding crocodile's tear for the poor people of India. Has he left his palace ? Let him come out and exhibit through his character and programmes that he is really working for the poor people. Who is obstructing the upliftment of the down-trodden in the society ? Every honourable member of this august House wants that there should be reservation in Government jobs for backward classes. Nobody is opposing it, Sir. I am just concluding. But the manner in which the Report is being implemented is faulty.

Mr. Vice-Chair Sir, on the one hand the Government is visiting the agitating students for discussion to solve the problem on the

other the Government wants to implement for recommendationst of the Mandal Commission Repors It creates confusion in the mind of the students. Nothing will be achieved by maintaining a double standard like this. What I feel is that the Government is not very sincere about inviting the students for discussion and finding a way out. All the supporting parties of National Front Government have alleged that Shri V. P. Singh is trying to implement the Mandal Commission Report in a haphazard and a hasty manner. The Report should have been discussed thoroughly in the country. This fact has been said by all political parties. I fail to understand the real motive of the Government behind this hasty decision to implement the Mandal Commission Report. A national debate should have taken place to bring a consensus on this issue which would have satisfied the backward classes. But the Government has failed to do this. Instead the Government has encouraged a caste war between different castes in our country. That is why there is tension and turmoil everywhere in the country. Today I want to appeal to all political parties to do something to bring an end to this caste war, the country has faced. Today students are immolating themselves. It is a very very serious problem. We all should go above party politics and find out ways to solve this serious problem. Mr. Vice-Chairman Sir, today the Supreme Court has stayed the implementation of the Mandal Commission Report. This stay order will give an opportunity to us for making a thorough discussion over the issue through a national debate. All political parties should discuss it and a way should be found. A new list may be prepared by including all the backward castes. A fresh appeal may be made before the Supreme Court.

Thank you.

THE VICE-CHAIRMAN (SHRIBHASKAR ANNAJI MASODIKAR): Kumari Chandrika Kenia. Before you begin, let me take the sense of the House. We are working upto 6 o'clock isn't it, ? There are several names with me and unless the names are withdrawn, it will not be possible to finish the debate.

SHRI H. HANUMANTHAPPA: He will continue on the next working day, now that the constitutional amendment is not coming.

THE VICE-CHAIRMAN (SHRIBHASKAR ANNAJI MASODIKAR): What is the sense of the House ? Mr. Minister, we can continue tomorrow ? By tomorrow I mean the next working day.

SHRI RAM VILAS PASWAN: We have no objection.

THE VICE-CHAIRMAN (SHRIBHASKAR ANNAJI MASODIKAR): All right, we will continue this debate.

कुमारी चन्द्रिका प्रेमजी केनिया (महाराष्ट्र) : महोदय, पंजाब की परिस्थिति पर तकाजा लाने के लिये बुलाये गये इस खास अधिवेशन में इसके बारे में फिर से चर्चा उठने के कारण उसके वजूद, उसकी जरूरत और उसकी परिस्थितियों पर गौर करने का समय फिर आन पड़ा है। वी०पी० सिंह साहब जब प्रधानमंत्री बने तब लोगों के सामने प्रकाश की किरण लेकर वे आये थे, लेकिन आज लगता है कि देश की गहरी समस्याओं के बादलों में वे खोये जा रहे हैं। भारत के नीजवान जब आत्मदाह, आत्मविलोपन, आत्म-बुर्बानी और आत्म-समर्पण के कदम उठा रहे हैं तो जरूर ही हमें समझ लेना चाहिये कि उसको गहरी मजबूरी है, कोई असह्य बात है जो वह सहन नहीं कर पा रहे हैं। जब वह इतने कठिन कदम उठा रहा है, आत्मविलोपन का, आत्मदाह का, तो ऐसी

[कुमारी चन्द्रिका प्रेमजी केनिया]

कौन सी बात है जो बात इन नीजवानों को असह्य रूप से सहन करनी पड़ रही है, यह मैं सदन के सामने रखना चाहती हूँ। जनता दल की सरकार अग्रिम से जुड़ी हुई है, लोगों से जुड़ी हुई है, जनता के प्रति उसकी जिम्मेदारी है, इस बात का अहसास हमारे नीजवानों को अब तक था। लेकिन आज जब आरक्षण की भाषा का इस्तेमाल किया जाता है तो नीजवान चीकू पड़ते हैं क्योंकि उसको लगता है कि सरकार आत्मवंचना कर रही है, उसको धोखा दे रही है, उनके विश्वास को मूल रूप से हिता रही है। नीजवानों की चिंता उनके भविष्य की चिंता रहती है, रोजगार की चिंता रहती है, घर में दिया जलाने की चिंता रहती है और सरकार जब उनके भविष्य की तरफ चिंता नहीं करती या नजरदाज करता है तब वे बड़े परेशान हो जाते हैं। बकारी है, मंहगाई है, चीजों में दामों में वृद्धि हो रही है और वह जिंदगी की कठिनाइयों को अपने कंधों पर बोझ बनाकर उठाना चाहता है और ऐसे में जब उसे सरकार बरहम नजर आती है तब वह एक्स्ट्रीम कदम उठाता है हारकारी करता है, आत्मदाह करता है। कौन जवाबदार है, कौन जिम्मेदार है इनके आत्मविलोपन के लिये, यह प्रश्न मैं यहाँ पर उठाना चाहूँगी? छोटे छोटे बच्चे 14 साल का बच्चा आत्मविलोपन कर दे या 14 साल की लड़की आत्मविलोपन कर दे तो हमें यह बात महसूस होनी चाहिये। ये अपने बच्चे हैं, ये अपने नीजवान हैं चाहे वे गुमराह हों और चाहे वे सही रास्ते पर हों, सारे नीजवान अपने हैं। जब हम इस बात को महसूस करेंगे तभी गहो श्रद्धांजलि हम उनको दे सकेंगे, इस गहरी समस्या का रास्ता निकाल सकेंगे तभी हम सही मायनों में प्रायश्चित्त कर सकेंगे। उप-सभाध्यक्ष महोदय, देश का वातावरण बड़ा तनावपूर्ण वातावरण है, विस्फोटक है। चारों ओर देश में आग लगी हुई है और आराजकता फैली हुई है। कायदे

और कानून की व्यवस्था बिगड़ी हुई है। इस तरफ मैं सरकार का ध्यान आकषिप्त करना चाहूँगी कि सरकार को चाहिये कि वह इन परिस्थितियों पर काबू पाये, इनका डटकर मुकाबला करे। बुनियादी बात, जब सरकार की बात करते हैं तो सरकार चलाने की बात आती है। सरकार को चलाना उस सरकार का मतलब रहता है, लेकिन इसका जिक्र हम कहीं भी अपने मनीफेस्टों में नहीं देते। यह फिर भी हम मनीफेस्टों में नहीं करते कि सरकार को लोकप्रियता होना चाहिये। जनता की तरफ से उनकी अपेक्षाओं और आकांक्षाओं को समझने वाला सरकार होना चाहिये, कायदे और कानून से चलने वाला सरकार होनी चाहिये, इस बात को फिर हम इलेक्शन मनीफेस्टों में नहीं करते हैं। क्योंकि यह बुनियादी बात है और सरकार चलाने का मतलब यही होता है जो कायदे और कानून को बनाकर रखे। इन बातों से सरकार मुंह नहीं मोड़ सकती है। खासकर से जब राजकारण का हम गणित करते हैं तब इन बुनियादी बातों को हम नजरदाज नहीं कर सकते। अगर राज कारण के गणित और लोगों की जिम्मेदारियाँ निभाने के वाच में चुनाव करना हो, यह दो परिस्थितियाँ अगर सरकार के सामने आती हैं एक तरफ राज कारण का क्या फायदा है और लाभ है, चुनाव के होने पर उनका क्या फायदा होना है, वह देखना है और दूसरी तरफ हमें देखना है कि लोगों के प्रति क्या जिम्मेवारी है—इन दोनों बातों में अगर चुनाव करना है, तो अवश्य है लोगों के प्रति जिम्मेवारी, लोगों के प्रति उत्तरदायित्व निभाना, यह सरकार का प्रथम काय्य जिम्मेवारी हो जायगी।

आपके माध्यम से मैं सरकार से यह निवेदन करना चाहूँगी इन मासम बच्चों की, और से, निर्दोष बच्चों की, और से जिन्होंने अपनी जान गवाई अपनी जान की कुबानी दे दी, कि इस

कठिन परिस्थिति का आप सही सी रास्ता निकालें। तभी जाकर हम कह सकते हैं कि बहुत ही ऐतिहासिक कदम आपने उठाया और स्वर्ण अक्षरों से इस बात को तारीख में लिखा जाएगा कि एक राजनीतिक हमारे साथ में रहा, जो जनभावनाओं को अधिक ध्यान कर, छोटी-बड़ी गलतियाँ कलह से ऊपर उठे और उससे दूर हुए।

आप सख्ती से काम लेना चाहते हैं, यह बात आपने टि.वी.० में जाहिर की और प्रेस में भी आपने बताया कि हम सख्ती से इन एंटी-सोशल एलिमेंट्स का मुकाबला करना चाहते हैं। सख्ती से भी बड़ी बात है शक्ति का रास्ता अपनाना। सख्ती और शक्ति में बहुत ही फर्क रहता है। हम तो चाहेंगे कि सरकार सख्ती के साथ जिस बात को हमारा हिंदू धर्म भी मानता है कि शक्ति ही बड़ी बात है, उसकी साधना और उपासना करे, इस शक्ति का इस्तेमाल करे।

अब पंजाब और कश्मीर के मुद्दों को हल करने की बात आती है। जब टैरिस्टस का मुकाबला करने की बात आती है, पाकिस्तान को मुहताब् जवाब देने की बात आती है, तब आप अवश्य ही शक्ति का इस्तेमाल करें, लेकिन मासूम निराधार और गुमराह नौजवानों को तो ममता और रहम से आप उनकी तरफ देखें और अगर वह गलत रास्ते पर भी जा रहे हैं, गुमराह भी हो रहे तो उनको सही रास्ते पर लाने की जिम्मेवारी भी आप निभायें।

सरकार का इस बात की ओर मैं अवश्य ध्यान खींचना चाहूंगा कि अब तक जो बातें या चर्चा और बहस नौजवानों और विद्यार्थियों के साथ में हुई, उसमें कोई ठोस बात या कोई ठोस नतीजा निकला हुआ नहीं है, कोई ठोस स्वरूप आया हुआ नहीं है और ऐसा लगता है कि सरकार को इन नौजवानों की कोई फिक्र ही नहीं है और तब

तो जो सरकार में बैठे हुए हैं, मंत्री बने हुए हैं, आग भड़काने का काम कर रहे हैं और राज कारण का गणित कौनसी सोमा तक जा सकता है, इसका साक्षात्कार भी ऐसे मात्रा हम सब को करा है हैं।

तो हर्षे चाहिए, सरकार को चाहिए कि इन नाटकीय लाभ उठाने वालों को, जो नौजवानों की जानों से खेलते हैं और खेलने पर तुले हुए हैं, उन पर रोक लगायें।

मंडल कमिशन को अमल में लाने के प्रस्ताव में कौनसी बड़ी बात सरकार ने कर दी। बहुत जल्दी-जल्दी से यहां 7 अगस्त को मंडल आयोग के अमल के बारे में एक प्रस्ताव आया था। तो इसमें मालूम पड़ता है कि बहुत सारी बातें मंडल आयोग ने दस साल पहले बताई थीं। जब रिजर्वेशन की तो एक मामूली सी बात है। बहुत सारे और कदम उठाने की बात मंडल कमिशन ने की थी। आपने 27 प्रतिशत सरकारी नौकरी में आरक्षण कर दिया और कहते हैं कि आप ने मंडल कमिशन का असम कर दिया है। कितनी नौकरियां आप आरक्षित करेंगे? वाकई में, हकीकत में क्लास बन और दू में तीन सौ से भी ज्यादा नौकरियां, आज आप जो यह 27 परसेंट रिजर्वेशन की बात करते हैं, तो तीन सौ से भी ज्यादा नौकरियां आप उनको उपलब्ध नहीं करा सकते हैं और इतनी मामूली बात के लिए इतनी आंधी और तूफान पूरे देश में खड़े हो गये हैं, यह बहुत ही अजीबो-गरीब बात लगती है। यह आत्म-वंचना नहीं है, तो क्या है?

यह लोगों की आंख में धूल डालने की बात होती है जब हम सामाजिक अन्याय की बात करते हैं। सामाजिक न्याय के लिए ... (व्यवधान) जसे अटल बिहारी वाजपेयी जी ने कहा ... (व्यवधान) सामाजिक समता संतुलित रूप से लोगों का सरकार पर विश्वास, इन सब बातों की कुर्बानी;

[कुमारी चन्द्रिका प्रेमजी केनिया]

हम नहीं दे सकते हैं, जब हम सामाजिक न्याय की बात करते हैं।

जब सदन में मंडल कमिशन का प्रस्ताव आया था, तब हमने इस प्रस्ताव का समर्थन किया था, स्वागत किया था और उसके लिए साथ-साथ में हमने अपने विचार रखे थे, अपने सुधार रखे थे, अपने परिवर्तन रखे थे, माडिफिकेशंस भी हमने दिये हुए थे। मगर सरकार का जो रवैया था, उन्होंने कहा कि यह तो फ्रेट एकम्पली है, इसमें कोई डाइल्यूशन या विदड्राअल भी नहीं हो सकता है—यह भाषा, यह रवैया और यह रख जो सरकार ने अपनाया है, मुझे लगता है कि इसमें विलोपन की बात उससे उभरी हुई है, उससे ही निकली हुई है।

मंडल आयोग का अमल करने का समय, उसका तरीका, सरकार का रवैया किसी से विचार-विमर्श न करने की भावना, एक अजीबो-गरीब किस्सा लगता है।

अभी भी समय है कि सरकार अपने रवैये में सुधार लाये, फिर विचार करे, सोचे, लोगों को मिले, दूसरे पक्षों से बातचीत करे, विद्यार्थियों और नोजवानों की भावनाओं को समझे और फिर कुछ नतीचे पर पहुँचे। शिव सेना ने मंडल कमिशन के बारे में अपने विचार स्पष्ट किए हुए हैं। उन्होंने कहा है, अर्थात् शिव सेना ने कहा है कि इकोनोमिक क्राइटीरिया लगाना चाहिए। कास्ट बेसिस पर मंडल कमिशन पर अमल कना यदि गलत रास्ता हम अपनायेंगे, क्योंकि हम तो चाहते हैं कि कास्ट को हम खत्म करें। यह रेप्रेसिव स्टैप यहेगा। क्लामलैस सोमायटी की बात करते हैं, आधुनिक जमाने में जाने की बात करते हैं तो इकोनोमिक क्राइटीरिया हम अवश्य लाएं। हम चाहते हैं कि यह एक रिजिड स्टैंड जो सरकार ने अपनाया है वह रिजिड स्टैंड आप छोड़ें और सुप्रीम कोर्ट का

जो वर्डिक्ट है, मैंने सही समझा कि दोपहर को ही सुप्रीम कोर्ट ने एक बहुत अच्छा सा निर्णय दिया है कि मंडल कमिशन को स्टे दे दिया है। हम मंडल कमिशन के खिलाफ नहीं हैं लेकिन जो तरीका अपनाया गया है और जिस तरह से, जिस समय में मंडल कमिशन को लाया गया है हम उसके खिलाफ में हैं। यह जो स्टे लाया गया है उस वर्डिक्ट को सरकार स्वीकार करे और आगे क्या कदम उठाना है उसके बारे में सोचे।

आपने मुझे वक्त दिया इसके लिए मैं धन्यवाद देती हूँ।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : पचौरी जी आपका 4 तारीख को रख देते हैं?।

SHRI SURESH PACHOURI (Madhya Pradesh): What would be my serial number on 4th ?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there because there are so many Members from your party.

श्री सुरेश पचौरी : सीरियल नंबर सर, नहीं तो फिर लास्ट में आप करेंगे।

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASOD-KAR): It will be there. Mrs. Alva.

SHRIMATI MARGARET ALVA: I will finish in ten minutes.

डा० अब्दुल अहमद खान (राजस्थान): इनके साथ मेरा भी 4 तारीख को... (व्यवधान)।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : नहीं-नहीं। ... (व्यवधान)

श्री राम अवधेश सिंह (बिहार) : मान्यवर, मुझे एक मिनट बोलने दिया जाए।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर): बहुत लोगों की बात करनी है, इनका टाईम अभी आप ले रहे हैं।

श्री राम अवधेश सिंह : मैं मंडल कमीशन के बारे में थोड़ी सी जानकारी देना चाहता हूँ। .. (व्यवधान) ... पचास दो मिनट, मैं आपसे प्रार्थना करता हूँ। ज़ान्यवर, मैं यह कहना चाहता हूँ कि इस सरकार की ओर से जो एटारनी जनरल ने सुप्रीम कोर्ट में केस रिप्रेजेंट किया, वह उस एटारनी जनरल ने बिल्कुल ही केस रिप्रेजेंट नहीं किया।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : वह गवर्नमेंट का है।... (व्यवधान)

श्री सुरेश पचौरी : इसका मतलब क्या है? इस का मतलब यह है कि सरकार ने इसे कराया है। उस के पीछे सरकार की मंशा क्या है, यह आप सरकार से पूछिए। ... (व्यवधान)

श्री रामअवधेश सिंह : इस केस में मैं सुप्रीम कोर्ट में एपीथर हुआ था और मैंने वहस की... (व्यवधान) एक मिनट सुनिए।

उपसभाध्यक्ष (श्री भास्कर अन्नाजी मासोदकर) : आपने बोल दिया। .. (व्यवधान)

SHRIMATI CHANDRIKA PREMJI KENIA: The matter is till sub-judice. The matter cannot be discussed.

SHRI DIPEN GHOSH: We cannot discuss the role of the Attorney-General.

SHRI SUBRAMANIAN SWAMY: On the role of the Attorney-General what objection has he got ?

SHRI RAM AWADESH SINGH: He did not represent the

case. I am talking about the Attorney-General. (Interruptions)

SHRI SUBRAMANIAN SWAMY : He is saying that the case was poorly represented. (Interruptions).

SHRI RAM AWADESH SINGH: I am talking on the argument of the Attorney-General. The Attorney-General said, "I am neither for refusal nor for acceptance of the stay petition."

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us not discuss the case.

SHRI RAM AWADESH SINGH: He said like that. He has no right to say like that. The Government should sack him. He should be removed immediately.

SHRIMATI MARGARET ALVA: V.P. should be sacked from the Government.

SHRI RAM AWADESH SINGH: If the Government does not do this, it will mean that he has acted under instructions from the Government

SHRIMATI MARGARET ALVA: He has.

SHRI RAM AWADESH SINGH: So, this Attorney-General should be immediately sacked and the panel of lawyers should be changed immediately because they cannot represent the case of backward classes. Ninety per cent of lawyers are against the reservation.

DR. ABRAR AHMED KHAN: *

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Nothing will go on record. (Interruptions).

*Not recorded.

SHRI SATYA PRAKASH MALAVIYA: It is unparliamentary.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Shri Ram Awadesh Singh, please take your seat.

SHRI RAM AWADESH SINIGH: He did not argue the case at all.

उपन्यासक (श्री भास्कर अन्नाजी मासोदकर): अब आप बैठ जाइये। आप बैठ जाइये।

श्री सुरेंद्र सिंह अहलुवालिया : यह शेड्यूल्ड कास्ट कम्युनिटी की डिमांड है। बताया जाए कि 4 तारीख की छुट्टी होगी या नहीं होगी?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): All Members should please take their seat. (*Interruptions*). Nothing is going on record. Please sit down.

SHRI SUBRAMANIAN SWAMY: I am on a point of order. Tomorrow is a holiday. Oct. 3 is a holiday because of the birthday of Prophet Mohammed. It was announced on the ramparts of the Red Fort. Now, there is a widespread feeling among a very large section of the population that Rishi Valmiki's birthday should also be a holiday. It falls on the 4th. Therefore, it is our demand that it should be a holiday. We want to know whether they are seriously going to meet on 4th or not. We would like the Government to make a statement whether they have got any regard for Valmiki or not and whether they will have a holiday in his name.

**LEADER OF THE HOUSE
SHRI M. S. GURUPADASWA-**

MY): There will be no holiday on the 4th.

SHRI SUBRAMANIAN SWAMY: Now, they are exposed as anti-Scheduled Castes. (*Interruptions*) The former Deputy Prime Minister, Mr. Devi Lal, was humiliated today at the Raj Ghat. He was not allowed to lay a wreath there, because they said tomorrow VIPs like the Prime Minister are coming and they don't want this to be polluted. After much of fighting, Mr. Devi Lal was allowed to lay a wreath. This is an insult. This is not the way to treat the former Deputy Prime Minister.

SHRI MOHAMMAD AFZAL (alias MEEM AFZAL): I am sorry the Member has tried to ridicule the holiday for Prophet Mohammed's birthday.

SHRI SUBRAMANIAN SWAMY: No. I myself attended a meeting in Madras on Prophet Mohammed's birthday. There is no ridiculing. But you have devalued Rishi Valmiki, who was the author of the *Ramayana*, an epic of India and you are refusing to have a holiday on his birthday.

श्री मोहम्मद अफजल उर्फ मीम अफजल: क्या वे यह कहना चाहते हैं कि कांग्रेस मोहम्मद पैगंबर का रिगार्ड नहीं करती... (*व्यवधान*)... आप यह कहना चाहते हैं कि अगर वाल्मिकी साहब के लिए छुट्टी नहीं कर रहे हैं हम तो उनकी बेइज्जती कर रहे हैं। तो क्या आप यह कहना चाहते हैं कि 45 साल तक कांग्रेस वाले प्रोफेट मोहम्मद की बेइज्जती करते रहे?

श्री सुब्रामण्यम स्वामी : मैं कभी कांग्रेस में नहीं था... (*व्यवधान*)... आप उनसे यह सवाल पूछिए। ये बी. पी. सिंह, अरुण नेहरू कांग्रेस में थे, उनसे पूछिए यह।

SHRIMATI MARGARET ALVA: I am withdrawing my name, Sir.

SHRI DIPEN GHOSH: Our Party wants that Mandal Commission's recommendations are implemented. But, at the same time, we want the settlement of the controversy which is raging in the country over the question of execution of these recommendations. My colleague, Mr. Balanandan, has already spoken. While speaking, he had stated the suggestions given by our party to the Government about what is to be done at the moment. When we say that economic criterion has to be taken into consideration while implementing the Mandal Commission recommendations, we want to make it clear that we don't want reducing of 27 per cent reservation which the Government has proposed for the socially and educationally backward classes. But what we want is that among the socially and educationally backward classes, there may be sections who have for historical reasons become a little affluent for whom there should not be so much reservation. But, at the same time, there are other sections among the socially and educationally backward classes who are the poorest of the poor and they should be given a little better and larger share of the 27 per cent. So this point I want to make clear. But we want settlement of the controversies that are raging over the executions of these recommendations. Today, we heard that the Supreme Court had given a stay. Of course, the Government has to abide by the stay order given by the Supreme Court. But the settlement of the issues that have emerged, controversies which have emerged out of the implementation of these recommendations should not be allowed to be settled by a court.

SHRI K.G. MAHESHWARAPPA (Karnataka): The matter itself is

posted on the 23rd October. The Supreme Court has not given a blanket stay. The Supreme Court has not stayed the identification of the backward classes/communities in all the States during this period.

SHRI DIPEN GHOSH: What I want to say is that whether there is a blanket stay or not a blanket stay by the Supreme Court, the necessity of settlement of the controversies that have emerged out of this agitation is all the more important because settlement has to be made not in a court of law but through discussion and negotiations with the groups and all the sections of the people who are agitating like student community and other political forces behind them. There should be a national dialogue on it. So what I want to say is that the student community must be taken into confidence. Whatever misgivings—I think there must be some misgivings—whatever misconception that has percolated down—those misgivings and misconceptions have to be removed from the minds of the students. To remove those misgivings and misconceptions, there should be a negotiation, there should be a discussion. Mr. Salve was telling that when the Government says that they are prepared for negotiations but they are not going to change the decision, then, how the other sections will come to negotiations. Similarly, the other way round there is a problem. If the Government says that we are not going to implement those things, come to negotiation, then, the other sections may say that there is no necessity of negotiations. So I think there should not be such a precondition from either side that the Government must stop implementation or implement and then alone the negotiations should take place.

Thirdly, Mr. Vice-Chairman, the other side, the Opposition Members

[Shri Dipen Ghosh]

have discussed the matter, have made certain observations.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Ghosh, how much time you are likely to take? There are some announcements to be made.

SHRI DIPEN GHOSH: Only five minutes, Sir. Mr. Ram Naresh Yadavji was telling that in 1951 there has been an amendment in the Constitution and in that amendment, that is in article 15(4), it has been stated "Nothing in this article or in clause(2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes." Why this amendment was brought in 1951? When this amendment was brought, Pandit Jawaharlal Nehru was the Prime Minister and Congress party was ruling the country. Again, when article 16(4) was enshrined in the Constitution, what was the idea behind it before the Constitution-makers? Was it to make it an ornamental provision? It is not an ornamental provision. When this provision was enshrined in the Constitution, was incorporated in the Constitution, the idea of the Constitution-makers was to implement it, not to make this provision an ornamental one. Today, tomorrow or day after, these provisions have to be implemented and while implementing these provisions, some controversy may arise, some opposition may come. Article 16(4) says, "Nothing in this article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State." Is there anybody on this side or that side to proclaim that they are adequately

represented in the Central Services? It is not adequately represented. There are so many Ministers who are there. They presided over the departments including Mr. Chavan. He is not here. He was the Minister of Home Affairs who was to look after this particular aspect. I had been in the Central Services and I know that. At least, everybody should agree that article 16(4) is yet to be materialised. Until and unless these backward classes are not adequately represented, something has to be done and what is the idea behind incorporation of these two provisions? There are provisions for equality of opportunity in jobs, equality of opportunity in other spheres. But still there are provisions like article 15(4) or 16(4). Is it contradictory to each other? No. The question is, until that equality of opportunity is achieved, some protective discrimination is essential. It is called protective discrimination till the equality is achieved as enshrined in the Constitution. So the Constitution-makers while declaring the equality to be achieved, had made these two provisions. Mr. Chavan said, "courage, brave" etc. Some day, somebody has to be courageous. Otherwise, no social reform can be effected. Yesterday, I was seeing on TV the Vice-President of our country, the Chairman of this House, who was inaugurating the birth anniversary of Raja Ram-

6 P.M.

mohan Roy. Had Raja Rammohan Roy not fought a street battle to prevent *Sati Dhaha* would he have been successful? Had Ishwar Chandra Vidyasagar not fought a street battle, would he have been able to introduce women's education? Would he have been able to introduce widow marriage? Quite often in the course of history there have been big battles. When a good thing was sought to be done, there was opposition. Even in the current history what happened when

Hindu Code Bill was sought to be passed by this House? Have you forgotten it? What happened when bank nationalisation was done? What happened when Privy Purses were abolished? Have you forgotten those days when the newspapers used to scream? So that has to be understood. Somewhere somebody has to be courageous; otherwise, these tensions will remain

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Would you like to conclude now or continue next time? We are continuing the debate on 4th. Would you like to continue or would you like to conclude?

SHRI DIPEN GHOSH: All right. If you are going to continue the debate on 4th, I will continue on that day.

ALLOCATION OF TIME FOR GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN[™] (SHRI BHASKAR ANNAJI MASODKAR): Before we rise for the day, I have to inform the Members that the Business Advisory Committee at its meeting held today, the 1st October, 1990, allotted time for Government Legislative and other Business as follows:—

Business	Time Allotted
1. Consideration and passing of the Constitution (75th Amendment) Bill, 1990, as passed by the Lok Sabha	5 hours
2. Resolution regarding continuance of President's Rule in the State of Punjab	1 hour
3. Consideration and passing of the Cantonments (Amendment) Bill, 1990, as passed by the Lok Sabha	2 hours

With this announcement..

SHRI JAGESH DESAI (Maharashtra): I would like to make it very clear that this Session is convened for the purpose of Punjab and that is why other business should not be allowed. After all, we have our own engagements.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): We are on the other business.

SHRI JAGESH DESAI: Sir, I just want to put it on record.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): This is a decision of the Business Advisory Committee.

The House stands adjourned to meet at 11.00 A.M. on Thursday, the 4th October, 1990.

The House then adjourned at three minutes past six of the clock till eleven of the clock on Thursday, the 4th October, 1990.